

LOK SABHA DEBATES

(English Version)

Seventh Session
(Ninth Lok Sabha)



सत्यमेव जयते

(Vol. XIV Contains No. 1 to 11)

LOK SABHA SECRETARIAT
NEW DELHI

Price: Rs., 06.00

CONTENTS

[*Ninth Series, Vol. XIV, Seventh Session, 1991/1912 (Saka)*]

No. 10, Monday, March 11, 1991/Phalguna 20, 1912 (Saka)

	COLUMNS
Obituary References	1—3
Papers Laid on the Table	3—42
Resignation of Council of Ministers	43
Announcement by Speaker Group Photograph of Members of Lok Sabha	43—44
Public Accounts Committee Twenty-Second Report— <i>Presented</i>	44
Committee on Public Undertakings Tenth and Eleventh Reports— <i>Presented</i>	44—45
Committee on Welfare of Scheduled Castes and Scheduled Tribes Fourth and Fifth Reports— <i>Presented</i>	45
Committee of Privileges First Report— <i>Presented</i>	46
Statement by Minister Conversions of Leasehold System of Land Tenure into Free-hold in Delhi— <i>Laid on the Table</i>	46—64
Constitution (Seventy-fifth Amendment) Bill	64—72 315—362
Motion to introduce	
Shri Subodh Kant Sahay	64
Motion to consider	315—318
Shri Subodh Kant Sahay	315

(ii)

	COLUMNS
Prof. Madhu Dandavate	315—316
Shri Saifuddin Chowdhury	317
Clause 2 and 1	345—346
Motion to Pass	347
Shri Subodh Kant Sahay	347
Railway Convention Committee	72—74
Resolution <i>re.</i> approval of Third Report— <i>Adopted</i>	
Shri Janeshwar Mishra	72—73
Interim Budget (Railways), 1991-92 Demands to Grants on Account (Railways), 1991-92	74—78
Shri Janeshwar Mishra	75—76
Demands for Supplementary Grants (Railways), 1990-91	79—80
Demands for Excess Grants (Railways), 1987-88	79—82
Appropriation (Railways) Vote on Accounts Bill, 1991	81—84
Motion to introduce	82—84
Shri Janeshwar Mishra	
Motion to consider	84—86
Shri Janeshwar Mishra	
Clauses 2, 3 and 1	86
Motion to Pass	86—88
Shri Janeshwar Mishra	

(iii)

	COLUMNS
Appropriation (Railways) Bill, 1991	84—85
Motion to introduce	
Shri Janeshwar Mishra	
Motion to consider	86—88
Shri Janeshwar Mishra	
Clauses 2, 3 and 1	88—89 149
Motion to Pass	88—89
Shri Janeshwar Mishra	
Appropriation (Railways) No. 2 Bill, 1991	86—89
Motion to introduce	147—149
Shri Janeshwar Mishra	87—89
Motion to consider	88—89
Shri Janeshwar Mishra	
Clauses 2, 3 and 1	88
Motion to Pass	89
Shri Janeshwar Mishra	88—89
Interim Budget (General), 1991-92	89—120
Demands for Grants on Account (General), 1991-92	89—120
Demands for Supplementary Grants (General), 1990-91	121—142
Demands for Excess Grants (General), 1987-88	143—146
Appropriation (Vote on Account) Bill, 1991	145—147
Motion to introduce	145—147
Shri Yashwant Sinha	

	COLUMNS
Motion to consider	145
Shri Yashwant Sinha	
Clauses 2 to 4 and 1	146—147
Motion to Pass	147
Shri Yashwant Sinha	
Appropriation (No. 2) Bill, 1991	147—149
Motion to introduce	148—149
Shri Yashwant Sinha	148
Motion to consider	
Shri Yashwant Sinha	
Clauses 2, 3 and 1	149
Motion to Pass	149
Shri Yashwant Sinha	
Appropriation (No. 3) Bill, 1991	149—151
Motion to introduce	
Shri Yashwant Sinha	149—151
Motion to consider	
Shri Yashwant Sinha	151
Clauses 2, 3 and 1	151
Motion to Pass	
Shri Yashwant Sinha	151
Finance Bill, 1991	151—153
Motion to consider	151—152

Shri Yashwant Sinha	
Clauses 2 to 4 and 1	152—153
Motion to Pass	
Shri Yashwant Sinha	
	152
Statutory Resolution <i>Re.</i> Punjab State Electricity Board	153—154
Punjab Budget, 1991-92	154—162
Demands for Grants on Account (Punjab), 1991-92	154—162
Demands for Supplementary Grants (Punjab) 1990-91	163—170
Punjab Appropriation (Vote on Account) Bill, 1991	171—172
Motion to introduce	171—172
Shri Yashwant Sinha	
	171—172
Motion to consider	
Shri Yashwant Sinha	
Clauses 2, 3 and 1	172
Motion to Pass	172
Shri Yashwant Sinha	
Punjab Appropriation Bill, 1991	173—174
Motion to introduce	173—174
Shri Yashwant Sinha	
Motion to consider	173—174
Shri Yashwant Sinha	
Clauses 2, 3 and 1	174

	COLUMNS
Motion to Pass	174
Shri Yashwant Sinha	
Statutory Resolution <i>Re.</i> Continuance of Proclamation in Respect of Assam— <i>adopted</i>	175—189
Statutory Resolution <i>Re.</i> Assam State Electricity Board— <i>adopted</i>	189—190
Shri Kalyan Singh Kalvi	189
Assam Budget, 1991-92	190—210
Demand for Grants on Account (Assam), 1991-92	190—210
Demands for Supplementary Grants (Assam), 1990-91	211—224
Assam Appropriation (Vote on Account) Bill, 1991	225—226
Motion to introduce	225—226
Shri Yashwant Sinha	
Motion to consider	225—226
Shri Yaswant Sinha	
Clauses 2, 3 and 1 -	226
Motion to Pass	226
Shri Yashwant Sinha	
Assam Appropriation (No. 2) Bill, 1991	227—228
Motion to introduce	227
Shri Yashwant Sinha	
Motion to consider	227—228
Shri Yashwant Sinha	

	COLUMNS
Clauses 2, 3 and 1	228
Motion to Pass	228
Shri Yashwant Sinha	
Tamil Nadu Budget, 1991-92	228—246
Demands for Grants on Account (Tamil Nadu), 1991-92	228—246
Demands for Supplementary Grants (Tamil Nadu), 1990-91	247—262
Tamil Nadu Appropriation (Vote on Account) Bill, 1991	263—264
Motion to introduce	263—264
Shri Yashwant Sinha	
Motion to consider	264
Shri Yashwant Sinha	
Clauses 2, 3 and 1	264
Motion to Pass	264
Shri Yashwant Sinha	
Tamil Nadu Appropriation Bill, 1991	265—266
Motion to introduce	265—266
Shri Yashwant Sinha	
Motion to consider	265
Shri Yashwant Sinha	
Clauses 2, 3 and 1	266
Motion to Pass	266
Shri Yashwant Sinha	

	COLUMNS
Jammu and Kashmir Budget, 1991-92	267—276
Demands for Grants on Account (Jammu and Kashmir), 1991-92	267—276
Demands for Supplementary Grants (Jammu and Kashmir), 1990-91	277—286
Jammu and Kashmir Appropriation (Vote on Account) Bill, 1991	287—288
Motion to introduce	287—288
Shri Yashwant Sinha	
Motion to consider	287—288
Shri Yashwant Sinha	
Clauses 2, 3 and 1	288
Motion to Pass	288
Shri Yashwant Sinha	
Jammu and Kashmir Appropriation (No. 2) Bill, 1991	289—290
Motion to introduce	289—290
Shri Yashwant Sinha	
Motion to consider	289—290
Shri Yashwant Sinha	
Clauses 2, 3 and 1	290
Motion to Pass	290
Shri Yashwant Sinha	
Resignation by Member	291
Pondicherry Budget, 1991-92	292—300

	COLUMNS
Demands for Grants on Account (Pondicherry), 1991-92	292—300
Demands for Supplementary Grants (Pondicherry), 1990-91	301—310
Pondicherry Appropriation (Vote on Account) Bill, 1991	311—312
Motion to introduce	311—312
Shri Yashwant Sinha	
Motion to consider	311—312
Shri Yashwant Sinha	
Clauses 2, 3 and 1	312
Motion to Pass	312
Shri Yashwant Sinha	
Pondicherry Appropriation Bill, 1991	313—314
Motion to introduce	313—314
Shri Yashwant Sinha	
Motion to consider	313—314
Shri Yashwant Sinha	
Clauses 2, 3 and 1	314
Motion to Pass	314
Shri Yashwant Sinha	

LOK SABHA DEBATES

LOK SABHA

Monday, March 11, 1991/Phalguna 20,
1912 (Saka)

The Lok Sabha met .

Eleven of the Clock

[MR. SPEAKER *in the Chair*]

OBITUARY REFERENCES

[*English*]

MR. SPEAKER: Hon. Members, I have to inform the House of the sad demise of two of our former colleagues, namely Sarvashri M. Kathamuthu and Tapeswar Singh.

Shri M Kathamuthu was a member of the Fifth Lok Sabha during 1971-77, representing Nagapattinam constituency of Tamil Nadu.

Shri Kathamuthu started his social activities at the young age of 15. He worked among agricultural workers and other poorer sections of the society and was associated with various agricultural organisations of the State in different capacities. Besides he actively participated in trade union activities. He was also the Vice-President of the South Indian Railway Labour Union during 1942-44.

Shri Kathamuthu was editor of a fortnightly 'Uzhavuchelvam'. He had also to his

credit a number of pamphlets and articles on social and political issues of the time.

Shri Kathamuthu was an able parliamentarian. He lost no opportunity to highlight the problems faced by the kisans and workers in the House.

Shri Kathamuthu passed away on 26 February, 1991 at the age of 73.

Shri Tapeswar Singh was a member of the Seventh and Eighth Lok Sabha During 1980-89 representing Bikramganj constituency of Bihar. Earlier he had been a member of the Bihar Legislative Assembly.

A prominent political worker, Shri Tapeswar Singh remained active for about three decades in the State's political arena.

Shri Singh took a leading part in the National Co-operative Movement and founded several Co-operative federations and societies. His contribution to the spread of cooperative movement brought him into national politics. He served as the Chairman of National Cooperative Bank and NAFED.

An able parliamentarian, he made significant contributions to the debates of Lok Sabha.

He passed away at Patna on 27 February, 1991 at the age of about 60.

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

The House may now stand in silence for a short while as a mark of respect to the deceased.

The Members then stood in silence for a short while

(Hindi and English versions of the University of Hyderabad, Hyderabad, for the year 1989-90.

11.02 hrs.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Hyderabad, Hyderabad, for the year 1989-90.

PAPERS LAID ON THE TABLE

Annual Report of and Review on the working of the University of Delhi, Delhi University of Hyderabad, Hyderabad for 1988-89 etc.

[English]

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIRAJMANGAL PANDE): I beg to lay on the Table:-

Major ports (Regulation of Entry, Stay, Movement and Exit of vessels) Amendment Rules, 1990 and Notifications under major Port Trusts Act, 1963 etc. and report of and Review on the working of Betwa River Board, Jhansi for the year 1989-90 etc.

- (1) A copy of the Notification No. G.S.R. 554 (Hindi and English versions) published in Gazette of India dated the 25th August, 1990 containing corrigendum to the Notification No. G.S.R. 39, dated the 20th January, 1990. [Placed in Library. See No. LT—2231/91]

THE MINISTER OF STEEL AND MINES (SHRI ASHOKE KUMAR SEN) on behalf of Shri Manubhai Kotadia I beg to lay on the Table:-

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi, for the year 1988-89.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of University of Delhi, for the year 1988-89.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT—2232/91]
- (4) (i) A copy of the Annual Report

- (1) A copy of the Major Ports (Regulation of Entry, Stay, Movement and Exit of Vessels) Amendment Rules, 1990 (Hindi and English versions) Published in Notification No. G.S.R. 47(E) in Gazette of India dated the 24th January, 1991, under sub-section (2B) of section 6 of the Indian Ports Act, 1908. [Placed in Library. See No. LT—2217/91]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:-

- | | | | |
|-------|--|-------|--|
| (i) | G.S.R. 20(E) published in Gazette of India dated the 11th January, 1991 approving the amendments to the Bombay Port Trust Docks Bye-Laws. | (vii) | G.S.R. 636(E) published in Gazette of India dated the 13th July, 1990 approving the Calcutta Port Trust Employees (other than Haldia Dock Complex) (Recruitment, Seniority and Promotion) Third Amendment Regulations, 1990. [Placed in Library. See No. LT—2218/91] |
| (ii) | G.S.R. 21(E) published in Gazette of India dated the 11th January, 1991 approving the amendments to the Madras Port Trust (General Insurance Fund) Regulations, 1980. | (3) | A copy of the Merchant Shipping (Form of Certificate of Insurance for Civil Liability for Oil Pollution Damage) Amendment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 774 in Gazette of India dated the 29th December, 1990 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT—2219/91] |
| (iii) | G.S.R. 39(E) Published in Gazette of India dated the 21st January, 1991 approving the Calcutta Port Trust Pensioners Payment of Pension (Nomination) Regulation, 1991. | (4) | A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 1989-90 along with Audited Accounts |
| (iv) | G.S.R. 61(E) published in Gazette of India dated the 8th February, 1991 approving the amendments to the Bombay Port Trust Docks Bye-Laws, 1990. | (5) | A Statement (Hindi and English versions) regarding (a) Review by the Government on the working of the Betwa River Board, Jhansi, for the year 1989-90; (b) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library. See No. LT—2220/91] |
| (v) | G.S.R. 940(E) published in Gazette of India dated the 7th December, 1990 approving the New Mangalore Port Trust Employees' (Recruitment, Seniority and Promotion) Third Amendment Regulations, 1990. | (6) | (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust for the year 1989-90. |
| (vi) | G.S.R. 945(E) published in Gazette of India dated the 12th December, 1990 approving the Jawaharlal Nehru Port Trust Employees (Welfare Fund) Regulations, 1990. | | |

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Paradip Port Trust for the year 1989-90.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above. [Placed in Library. *See* No. LT—2221/91]
- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, Panambur, for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working new Mangalore Port Trust Panambur, for the year 1989-90.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above. [Placed in Library. *See* No. LT—2222/91]
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 1989-90 along with Audited Accounts
- (ii) A statement (Hindi and English versions) (i) regarding Review by the Government on the working of the National Institute of Hydrology,

Roorkee, for the year 1989-90 and (ii) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. *See* No. LT—2223/91]

Annual Report of and Review on the Working of the Steel Authority of India Ltd. and Visakhapatnam Steel Plant Limited, Visakhapatnam for the Year 1989-90

THE MINISTER OF STEEL AND MINES (SHRI ASHOKE KUMAR SEN): I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government on the working of the Steel Authority of India Limited, New Delhi, for the year 1989-90.
- (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. *See* No. LT—2334/91]
- (b) (i) Review by the Government on the working of the Visakha-

- patnam Steel Plant (Rashtriya Ispat Ni-gam) Limited, Visakhapatnam for the year 1989-90.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research Institute, Bangalore, for the year 1989-90
- (ii) Annual Report of the Visakhapatnam Steel Plant (Rashtriya Ispat Ni-gam) Limited, Visakhapatnam, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Plywood Industries Research Institute, Bangalore, for the year 1989-90.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Plywood Industries Research Institute, Bangalore, for the year 1989-90 together with Audit Report thereon. [Placed in Library. See No. LT—2237/91]
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—2235/91]

Notification under the Environment Protection Act, 1986; Annual Report of and Review on the working of the Indian Plywood Industries Research Institute, Bangalore for 1989-90

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI MANEKA GANDHI): I beg to lay on the Table—

- (1) A copy of the Notification No. S.O. 936 (E) (Hindi and English versions) published in Gazette of India dated the 7th December, 1990 making certain amendments to Notification No. S.O. 728 (E) dated the 21st July, 1987 issued under section 12 and 13 of the Environment (Protection) Act, 1986. [Placed in Library. See No. LT—2236/91]

Annual Report and Audited Accounts of the Centre for Development of Telematics for the year 1988-89

[*Translation*]

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (DR. SANJAY SINGH): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics for the year 1988-89 along with the Audited Accounts. [Placed in Library See No. LT—2224/91]

Annual Report of the Press Council of India, Annual Report and Review on the Working of Children's Film Society, Bombay for 1989-90 etc.

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MIN-

ISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Press Council of India for the year 1989-90 along with Audited Accounts.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—2238/91]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, Bombay, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Children's Film Society, Bombay, for the year 1989-90.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT—2239/91]
- (5) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Rehabilitation Plantations Limited, Punalur, for the year 1989-90 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT—2240/91]

Employees family Pension (Second Amendment) Scheme, 1990; Annual Report of and Review of the working of the National Institute of Rehabilitation Training and Research, Cuttack for 1989-90 etc.

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): I beg to lay on the Table:-

- (1) A copy of Employees' Family Pension (Second Amendment) Scheme, 1990 (Hindi and English versions) published in Notification No. G.S.R. 29 in Gazette of India dated the 12th January, 1991 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. [Placed in Library. See No. LT—2241/91]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rehabilitation Training and Research, Chuttack, for the Year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Rehabilitation Training and Research, Cuttack, for the year 1989-90.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT—2242/91]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1989-90.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library. See No. LT—2243/91]

Annual Report of and Review on the Working of the Punjab Land Development and Reclamation Corporation Limited, Chandigarh for 1982-83, 1983-84 and 1984-85 along with the audited accounts thereof and State Farms Corporation of India Ltd., New Delhi for the year 1989-90 etc. etc.

THE MINISTER OF STATE IN THE DEVELOPMENT OF AGRICULTURE AND CO-OPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHAND BHAI SHAH): I beg to lay on the Table.

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 read with clause (c) (iv) of the Proclamation dated the 11th January, 1987 issued by the President in relation to the State of Punjab:—
- (a) Review by the Government on the working of the Punjab Land Development and Reclama-

tion Corporation Limited, Chandigarh, for the years 1982-83, 1983-84 and 1984-85.

- (b) (i) Annual Report of the Punjab Land Development and Reclamation Corporation Limited, Chandigarh, for the year 1982-83 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ii) Annual Report of the Punjab Land Development and Reclamation Corporation Limited, Chandigarh, for the year 1983-84 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iii) Annual Report of the Punjab Land Development and Reclamation Corporation Limited, Chandigarh, for the year 1984-85 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above [Placed in Library. See No. LT—2225/91]
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year 1989-90.
- (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—2226/91]
- (b) (i) Review by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year 1989-90.
- (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT—2227/91]
- (5) A copy each of the following papers (Hindi and English versions) under sub-section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1989-90.
- (ii) Report of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—2228/91]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1989-90 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Development Corporation, New Delhi, for the year 1989-90.
- (7) A statement (Hindi and English versions) showing reason for delay in laying the papers mentioned at (6) above. [Placed in Library. See No. LT—2229/91]
- (8) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the National Horticulture Board for the year

1989-90 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT—2230/91]

- (9) A copy of the notification No. S.O. 113(E) (Hindi and English versions) published in Gazette of India dated the 19th February, 1991 making certain amendments to Notification No. G.S.R. 78(E) dated the 30th January, 1986 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—2244/91]
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1989-90 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1989-90.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above. [Placed in Library. See No. LT—2245/91]

Report of the Comptroller and Auditor General of India for the year 1990 in respect of National Thermal Power Corporation Limited.

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI): On behalf of Shri Babanrao Dhakne, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the comptroller and Auditor

General of India for the year 1990 (No.4 of 1990) Union Government—(Commercial)—National Thermal Power Corporation Limited under article 151 (i) of the Constitution. [Placed in Library. See No. LT—2246/91]

Annual Report of and Review on the working of the National Academy of Sciences, Allahabad alongwith Audited Accounts for 1989-90 etc.

[English]

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): I beg to lay on the Table—

- (1) (i) A copy of the annual Report (Hindi and English versions) of the National Academy of Sciences, Allahabad, for the year 1989-90 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Academy of Sciences, Allahabad, for the year 1989-90. [Placed in Library. See No. LT—2247/91]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Calcutta, for the year 1989-90 alongwith Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Association for the Cultivation of Science, Calcutta, for the year 1989-90. [Placed in Library. See No. LT—2248/91]

Notification under the Banking Companies (Acquisition and Transfer of undertaking) Act 1970 and Notifications under the Finance Act, 1979, Income Tax Act, 1961 etc. etc.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

- (i) The UCO Bank Officer Employees' (Conduct) Amendment Regulations, 1990 published in Gazette of India dated the 8th December, 1990.
- (ii) Corrigendum to Notification No. G.S.R. 1/89 published in Gazette of India dated the 8th December, 1990. [Placed in Library. See No. LT—2249/91]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—

- (i) The Andhra Bank Officer Employees' (Conduct) Amendment Regulations, 1990 published in Notification No. 666/20/Legal/199 in Gazette of India dated the 26th October, 1990. [Placed in Library. See No. LT—2250/91]

- (ii) The Punjab and Sind Bank Officer Employees' (Conduct) Amendment Regulations, 1990 published in Notification No. PSB/STAFF/DAC/MISC/63 in Gazette of India dated the 21st November, 1990. [Placed in Library. See No. LT—2251/91]

- (3) A copy each of the following Notifications (Hindi and English versions) under section 41 of the Finance Act, 1979:—

- (i) G.S.R. 4 (E) published in Gazette of India dated the 2nd January, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Bernard Dowiyogo, President of the Republic of Nauru and nine members of the delegation who visited India from the 30th December, 1990 to the 3rd January, 1991, from the payment of foreign travel tax.

- (ii) G.S.R. 18 (E) published in Gazette of India dated the 10th January, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Pertti Paasio, Minister for Foreign Affairs of Finland and eight members of the delegation who visited India from the 12th to the 15th January, 1991 from the payment of foreign travel tax.

- (iii) G.S.R. 31(E) published in Gazette of India dated the 16th January, 1991 together with an explanatory memorandum regarding exemption to His Excellency the President of

- Romania and ten members of the delegation who visited India from the 19th to the 20th January, 1991 from the payment of the foreign travel tax.
- (iv) G.S.R. 32(E) published in Gazette of India dated the 16th January, 1991 together with an explanatory memorandum regarding exemption to His Highness Prince Claus and Crown Prince Willem Alexander of Netherlands and three members of the delegation who visited India from the 11th to the 21 January 1991, from the payment of foreign travel tax.
- (v) G.S.R. 45(E) published in Gazette of India dated the 24th January, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Maumoon Abdul Gayoom, President of the Republic of Maldives and twenty members of the delegation who visited India from the 25th to the 27th January, 1991 from the payment of foreign travel tax.
- (vi) G.S.R. 59(E) Published in Gazette of India dated the 7th February, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Abdul Wakil, Foreign Minister of the Republic of Afghanistan and three members of the delegation who visited India from the 7th to the 9th February, 1991, from the payment of foreign travel tax. [Placed in Library. See No. LT—2252/91]
- (4) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) The Income-tax (First Amendment) Rules, 1991 published in Notification No. S.O. 9(E) in Gazette of India dated the 7th January, 1991.
- (ii) The Income-tax (Second Amendment) Rules, 1991 published in Notification No. S.O. 16(E) in Gazette of India dated the 11th January, 1991.
- (iii) The Income-tax (Third Amendment) Rules, 1991 published in Notification No. S.O. 58(E) in Gazette of India dated the 31st January, 1991. [Placed in Library. See No. LT—2253/91]
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Central Excise (Seventh Amendment) Rules, 1990 published in Notification No. G.S.R. 771 (E) in Gazette of India dated the 11th September, 1990.
- (ii) The Central Excise (Ninth Amendment) Rules, 1990 published in Notification No. G.S.R. 793(E) in Gazette of India dated the 18th September, 1990.
- (iii) The Central Excise (Tenth Amendment) Rules, 1990 published in Notification No.

- G.S.R 868 (E) in Gazette of India dated the 25th October, 1990.
- (iv) G.S.R. 19(E) published in Gazette of India dated the 11th January, 1991 together with an explanatory memorandum directing that the whole of the **duty of excise and special duty of excise** not paid in respect of **Sodium Rosinate/Alienate** shall not be required to be paid during the period from the 1st March, 1986 to the 28th February, 1987.
- (v) G.S.R. 963(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum making certain amendments to Notification No. 155/86—CE, dated the 1st March, 1986 so as to omit the redundant entry at Sl. No. 4 of the Table annexed to the notification.
- (vi) G.S.R. 964(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum making certain amendments to Notification No. 51/90—CE dated the 20th March, 1990 so as to provide that the exemption from excise duty would be available even when manufacture takes place outside the factory of production of jute fibre/manufacture.
- (vii) G.S.R. 965(E) Published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum seeking to exempt the resin bond bamboo mats having veneers in between from the excise duty.
- (viii) G.S.R. 966(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum seeking to provide exemption to Strips of Cupro-nickel and Aluminium Magnesium made from Cupro-nickel/Aluminium Magnesium rejections.
- (ix) G.S.R. 967(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum seeking to provide exemption to waste and scrap of Cupro-Nickel and Aluminium Magnesium when cleared from India Government Mint for conversion into strips on job work basis.
- (x) G.S.R. 968(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum seeking to exempt computer equipment and start-upspares of such computer equipments, when supplied to a software exporter an import licence to fulfil the export obligation from the whole of the duty of excise leviable thereon.
- (xi) G.S.R 983(E) published in Gazette of India dated the 18th December, 1990 together with an explanatory memorandum seeking to make goods produced or manufactured by a hundred per cent export oriented undertaking or a free trade zone and allowed to be sold in India liable to excise

- duty equal to the aggregate of the duties of customs leviable on similar imported goods.
- (xii) G.S.R. 34(E) published in Gazette of India dated the 16th January, 1991 together with an explanatory memorandum seeking to prescribe specific rates of duties on tyres and tubes so as to include thereunder certain new sizes of tyres and tubes.
- (xiii) G.S.R. 34(E) published in Gazette of India dated the 16th January, 1991 together with an explanatory memorandum seeking to exempt power tiller tyres and tubes for aero tyres from excise duty in excess of 30 per cent *ad valorem*.
- (xiv) G.S.R. 35(E) published in Gazette of India dated the 16th January, 1991 together with an explanatory memorandum seeking to prescribe specific rates of duty on railway wagons so as to include therein certain new sizes of railway wagons. [Placed in Library. See No. LT—2254/91]
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 802(E) published in Gazette of India dated the 21st September, 1990 together with an explanatory memorandum making certain amendments to the Notification No. 196/87—Cus., dated the 5th July, 1987.
- (ii) G.S.R. 803(E) published in Gazette of India dated the 21st September, 1990 together with an explanatory memorandum making certain amendments to Notification No. 256/87—Cus., dated the 2nd July, 1987.
- (iii) G.S.R. 804(E) published in Gazette of India dated the 21st September, 1990 together with an explanatory memorandum making certain amendments to Notification No. 258/87—Cus., dated the 2nd July, 1987.
- (iv) G.S.R. 805(E) published in Gazette of India dated the 21st September 1990 together with an explanatory memorandum making certain amendments to Notification No. 260/87—Cus., dated the 2nd July, 1987.
- (v) G.S.R. 806(E) published in Gazette of India dated the 21st September, 1990 together with an explanatory memorandum making certain amendments to Notification No. 262/87—Cus., dated the 2nd July, 1987.
- (vi) G.S.R. 807(E) published in Gazette of India dated the 21st September, 1990 together with an explanatory memorandum making certain amendments to Notification No. 3/88—Cus., dated the 14th January, 1988.
- (vii) G.S.R. 857(E) and G.S.R. 858(E) published in Gazette of India dated the 23rd October, 1990 together with an explanatory memorandum regarding exemption to a motor car when imported into India by an Indian repatriate from Iraq or Kuwait through the land cus-

- toms station at Attari and Amritsar from the whole of the basic, additional and auxiliary duties of customs leviable thereon.
- (viii) G.S.R. 943(E) and G.S.R. 944(E) published in Gazette of India dated the 12th December, 1990 together with an explanatory memorandum regarding exemption to goods specified in the Annexure to the notification when imported into India for the purposes of use in the manufacture of jewellery for export out of India, by or on behalf of a hundred per cent export oriented undertaking from the whole of the basic, additional and auxiliary duties of customs leviable thereon.
- (ix) G.S.R. 5(E) published in Gazette of India dated the 3rd January, 1991 together with an explanatory memorandum making certain amendments to Notification No. 203/90—Cus., dated the 21st June, 1990.
- (x) G.S.R. 971(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum seeking to prescribe concessional rate of basic duty of customs on goods specified in the table annexed to the Notification when imported from Bangladesh.
- (xi) G.S.R. 973(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum extending the validity of Notification No. 291/84—Cus., dated the 28th December, 1984 without any time limit.
- (xii) G.S.R. 974(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum making certain amendments to Notification No. 91/89—Cus., dated the 1st March, 1989.
- (xiii) G.S.R. 975(E) and G.S.R. 976(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum regarding exemption to computer equipments when imported by the recognised training institutes of the Department of Electronics for training purpose from the basic customs duty in excess of 25 per cent ad valorem on and whole of the additional and auxiliary duty of customs leviable thereon.
- (xiv) G.S.R. 989(E) published in Gazette of India dated the 20th December, 1990 together with an explanatory memorandum notifying 'Konkan Railway Project' as a project for the purpose of assessment as Project Imports.
- (xv) G.S.R. 997(E) published in Gazette of India dated the 26th December, 1990 together with an explanatory memorandum extending the validity of Notification No. 514/86—Cus., dated the 31st December, 1986 and 333/88—Cus., dated the 31st December, 1988 upto

- the 31st March, 1991.
- (xvi) G.S.R. 998(E) published in Gazette of India dated the 26th December, 1990 together with an explanatory memorandum extending the validity of Notification No. 355/85—Cus., dated the 6th December, 1985 without any time limit.
- (xvii) G.S.R. 1006(E) published in Gazette of India dated the 31st December, 1990 together with an explanatory memorandum extending the validity of Notification No. 348/85—Cus., dated the 5th December, 1985 upto the 31st March, 1991.
- (xviii) G.S.R. 1007(E) published in Gazette of India dated the 31st December, 1990 together with an explanatory memorandum extending the validity of Notification No. 349/85—Cus., dated the 5th December, 1985 upto the 31st March, 1991.
- (xix) G.S.R. 1008(E) published in Gazette of India dated the 31st December, 1990 together with an explanatory memorandum extending the validity of Notification No. 350/85—Cus., dated the 5th December, 1985 upto 31st March, 1991.
- (xx) G.S.R. 1(E) and G.S.R. 2(E) published in Gazette of India dated the 1st January, 1991 together with an explanatory memorandum regarding exemption to specified items of jute machinery from the basic customs duty in excess of 25 per cent *ad valorem* and whole of the additional and auxiliary duties of customs leviable thereon.
- (xxi) G.S.R. 28(E) published in Gazette of India dated the 16th January, 1991 together with an explanatory memorandum seeking to provide that basic customs duty on knives and cutting blades will be equal to the rate of basic customs duty applicable to the machine or mechanical appliances with which such knife or the cutting blade is designed to be used.
- (xxii) G.S.R. 29(E) published in Gazette of India dated the 16th January, 1991 together with an explanatory memorandum making certain amendments to Notification No. 267/89—Cus., dated the 1st November, 1989.
- (xxiii) G.S.R. 30(E) published in Gazette of India dated the 16th January, 1991 together with an explanatory memorandum regarding exemption to enhanced Luminescence Analysers for AIDS, Hepatitis and other Analytes from whole of the basic duty of customs.
- [xxiv] G.S.R. 36(E) published in Gazette of India dated the 16th January, 1990 together with an explanatory memorandum making certain amendments to Notification No. 1/91—Cus., dated the 1st January 1991.
- [xxv] S.O. 962(E) published in Gazette of India dated the 27th December, 1990 together with an explanatory memorandum regarding revised rate of ex-

- change for conversion of certain foreign currencies into Indian or vice-versa.
- (xxvi) S.O. 56(E) published in Gazette of India dated the 31st January, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Swiss Francs into Indian currency or vice-versa.
- (xxvii) S.O. 65(E) published in Gazette of India dated the 4th February, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or vice-versa.
- (xxviii) S.O. 66(E) published in Gazette of India dated the 4th February, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or vice-versa.
- (xxix) S.O. 79(E) published in Gazette of India dated the 7th February, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Italian Lira into Indian currency or vice-versa.
- (xxx) S.O. 83(E) published in Gazette of India dated the 8th February, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Deutsche Marks, French Francs and Japanese Yen into Indian currency or vice-versa. [Place in Library. See No. LT—2255/91]
- (7) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development for the year 1989-90 along with Audited Accounts under subsection (5) of section 48 of the National Bank for Agriculture and Rural Development Act, 1981. [Placed in Library. See No. LT—2256/91]
- (8) A copy each of the following Annual Reports (Hindi and English versions):-
- (i) Report of the Ranchi Kshetriya Gramin Bank, Ranchi, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2257/91]
- (ii) Report of the Samastipur Kshetriya Gramin Bank, Samastipur, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2258/91]
- (iii) Report of the Kanpur Kshetriya Gramin Bank, Kanpur, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2259/91]
- (iv) Report of the Cachar Gramin Bank, Cachar, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2260/91]

- (v) Report of the Magadh Gramin Bank, Gaya, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2261/91]
- (vi) Report of the Prathma Bank, Moradabad, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2262/91]
- (vii) Report of the Gaur Gramin Bank, Malda, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2263/91]
- (viii) Report of the Rayalaseema Grammeena Bank, Cuddapah, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2264/91]
- (ix) Report of the Shivpuri Guna Kshetriya Gramin Bank, Shivpuri, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2265/91]
- (x) Report of the Bolangir Anchalik Gramya Bank, Bolangir, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2266/91]
- (xi) Report of the Balasore Gramya Bank, Balasore, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2267/91]
- (xii) Report of the Etawah Kshetriya Gramin Bank, Etawah, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2268/91]
- (xiii) Report of the Lakhimi Gaonlia Bank, Golaghat, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2269/91]
- (xiv) Report of the Monghyr Kshetriya Gramin Bank, Monghyr, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2270/91]
- (xv) Report of the Pandyan Grama Bank, Sattur, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2271/91]
- (xvi) Report of the Singhbhum Kshetriya Gramin Bank, Chaibasa, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2272/91]

Gas cylinder (First Amendment) Rules, 1990, Notifications under the Companies Act, 1956 etc.

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDERSINGH):
on behalf of Shri Dasai Chowdhary: I beg to lay on the Table:—

- (1) A copy of the Gas Cylinder (First Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 50(E) in Gazette of India dated the 29th January, 1991 under sub-section (8) of section 18 the Explosives Act, 1984. [Placed in Library. See No. LT—2273/91]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
- (i) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1990 published in Notification No. G.S.R. 510(E) in Gazette of India dated the 24th May, 1990.
- (ii) The Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 1990 published in Notification No. G.S.R. 795(E) in Gazette of India dated the 18th September, 1990.
- (iii) The Companies (Particulars of Employees) Amendment Rules, 1990 published in Notification No. G.S.R. 796(E) in Gazette of India dated the 18th September, 1990.
- (iv) The Company Low Board Members (Qualifications and Experience) Amendment Rules, 1991 published in Notification No. G.S.R. 7(E) in Gazette of India dated the 4th January, 1991. [Placed in Library. See No. LT—2274/91]
- (3) A copy of the Notification No. S.O. 723 (E) (Hindi and English versions) published in Gazette of India dated the 18th September, 1990 making certain amendments in the Schedules VI and XIII to the Companies Act, 1956 under sub-section (3) of section 641 of the said Act. [Placed in Library. See No. LT—2275/91]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palghat, for the year 1989-90, along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Fluid Control Research Institute, Palghat, for the year 1989-90.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library. See No. LT—2276/91]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding review by the Government on the working of the National Council for Cement and Building Materials for the year 1989-90.
- (7) A statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (6) above. [Placed in Library. See No. LT—2277/91]

- (8) (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay for the year 1989-90 together with Audit Report thereon under subsection (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the Khadi and Village Industries Commission, Bombay, for the year 1989-90.
- (9) A Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (8) above. [Placed in Library. See No. LT—2278/91]
- (10) A copy of the Annual Report (Hindi and English versions) on the working and Administration of the Companies Act, 1956 for the year ended the 31st March, 1990 under section 638 of the said Act. [Placed in Library. See No. LT—2279/91]

Notification under the Imports and Exports (Control) Act, 1947; Coffee Act, 1942 - etc. etc.

[Translation]

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALVIYA): On behalf of Shri

Shantilal Purushottamdas Patel, I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:—
- (i) S.O. 733(E) published in Gazette of India dated the 20th September, 1990 making certain amendments in the Import Control Order No. 16/90-93 dated the 30th March, 1990.
- (ii) S.O. 734(E) published in Gazette of India dated the 20th September, 1990 rescinding the Import Trade Control Order No. 17/90-93 dated the 30th March, 1990.
- (iii) S.O. 757(E) published in Gazette of India dated the 5th October, 1990 prohibiting the Imports and Exports of all goods from Iraq and Kuwait.
- (iv) S.O. 765(E) published in Gazette of India dated the 8th October, 1990 making certain amendments in the Import Control Order No. 1/90-93 dated the 30th March, 1990.
- (v) S.O. 790(E) published in Gazette of India dated the 12th October, 1990 making certain amendments in the Import Trade Control Order No. 15/90-93 dated the 30th March, 1990.
- (vi) S.O. 832(E) published in Gazette of India dated the

- 31st October, 1990 making certain amendments in the Import Trade Control Order No. 16/90-93 dated the 30th March, 1990.
- (vii) S.O. 846(E) published in Gazette of India dated the 6th November, 1990 suspending the Import Trade Control Order No. 1/90-93 dated the 30th March, 1990 for a period of three months with effect from the 6th November, 1990.
- (viii) S.O. 847(E) published in Gazette of India dated the 6th November, 1990 suspending the Import Trade Control Order No. 3/90-93 dated the 30th March, 1990 for a period of three months with effect from the 6th November, 1990.
- (ix) S.O. 848(E) published in Gazette of India dated the 6th November, 1990 suspending the Import Trade Control Order No. 7/90-93 dated the 30th March, 1990 for a period of three months with effect from the 6th November; 1990.
- (x) S.O. 858(E) published in Gazette of India dated the 9th November, 1990 making certain amendments in the Import Control Order No. 1/90-93 dated the 30th March, 1990.
- (xi) S.O. 873(E) published in Gazette of India dated the 16th November, 1990 making certain amendments in the Import Control Order No. 1/90-93 dated the 30th March, 1990.
- (xii) S.O. 874(E) published in Gazette of India dated the 16th November, 1990 making certain amendments in the Import Control Order No. 2/90-93 dated the 30th March, 1990.
- (xiii) S.O. 904(E) published in Gazette of India dated the 23rd November, 1990 making certain amendments in the Import Control Order No. 1/90-93 dated the 30th March, 1990.
- (xiv) S.O. 935(E) published in Gazette of India dated the 6th December, 1990 making certain amendments in the import Control No. 9/90-93 dated the 30th March, 1990.
- (xv) S.O. 15(E) published in Gazette of India dated the 11th January; 1991 making certain amendments in the Import Trade Control Order No. 16/90-93 dated the 30th March, 1990.
- (xvi) S.O. 71(E) published in Gazette of India dated the 5th February, 1991 suspending the Import Trade Control Order No. 1/90-93 dated the 30th March, 1990 with effect from the 6th February to 30th June, 1991.
- (xvii) S.O. 72(E) published in Gazette of India dated the 5th February 1991 suspending the Import Trade Control Order No. 3/90-93 dated the 30th March, 1990 with effect from the 6th February to the 30th June, 1991.

- (xiii) S.O. 73(E) published in Gazette of India dated the 5th February, 1991 suspending the Import Trade Control Order No. 7/90-93 dated the 30th March, 1990 with effect from the 6th February to the 30th June, 1991.
- (xix) S.O. 650(E) published in Gazette of India dated the 23rd August, 1990 making certain amendments in the Import Control Order No. 1/90-93 dated the 30th March, 1990.
- (xx) The Import (Control) (Six Amendment) Order, 1990 published in Notification No. S.O. 651(E) in Gazette of India dated the 23rd August, 1990.
- (xxi) S.O. 663(E) published in Gazette of India dated the 28th August, 1990 making certain amendments in the Import Control Order No. 1/90-93 dated the 30th March, 1990.
- (xxii) S.O. 664(E) published in Gazette of India dated the 28th August, 1990 making certain amendments in the Import Control Order No. 2/90-93 dated the 30th March, 1990.
- (xxiii) S.O. 665(E) published in Gazette of India dated in the 28th August, 1990 making certain amendments in the Import Control Order No. 10/90-93 dated the 30th March,
1990. [Placed in Library. See No. LT—2280/91]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Coffee Act, 1942:—
- (i) The Coffee Board Servants (Conduct) Amendment Rules, 1990 published in Notification No. G.S.R. 709(E) in Gazette of India dated the 16th August, 1990.
- (ii) The Coffee Board Servants (Conduct) Amendment Rules, 1991 published in Notification No. G.S.R. 60(E) in Gazette of India dated the 8th February, 1991. [Placed in Library. See No. LT—2281/91]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Madras, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Council for Leather Exports, Madras, for the year 1989-90.
- (4) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT—2282/91]
-

11.031/2 hrs.

**RESIGNATION OF COUNCIL OF
MINISTERS**

[*English*]

SECRETARY—GENERAL: Sir, I beg to lay on the Table a copy each of the following papers:—

- (1) Letter dated the 6th March, 1991 from the Prime Minister to the President tendering his own resignation and that of his Council of Ministers. [Placed in Library. See No. LT—2215/91]
- (2) Letter dated the 6th March, 1991 from the President to the Prime Minister accepting his resignation and the resignation of his colleagues from the Council of Ministers and requesting him to continue in Office till a new Government is formed. [Placed in Library. See No. LT—2216/91]

11.04 hrs.

ANNOUNCEMENT BY SPEAKER

**Group Photograph of Members of Lok
Sabha**

[*English*]

MR. SPEAKER: As already intimated through Lok Sabha Bulletins a group photograph of Members of Lok Sabha will be taken tomorrow, the 12th March, 1991 at 10.15 A.M. in Parliament House between Gate No. 1 and the Central Hall.

Hon'ble Ministers and Members are requested kindly to make it convenient to join the photograph and assemble at the place of the photograph by 10.00 A.M. *sharp*.

A chart showing the seating arrangements in the first row has been displayed on the notice boards in PNO and the outer lobby for information of the Members.

11.041/2 hrs.

PUBLIC ACCOUNTS COMMI

Twenty Second Report

[*English*]

SHRI SONTOSH MOHANDEV (Tripura West): Sir, I beg to present the Twenty second Report (Hindi and English versions) of the Public Accounts Committee.

11.041/2 hrs.

**COMMITTEE ON PUBLIC UNDERTAK-
INGS**

Tenth and Eleventh Reports

[*English*]

SHRI BASUDEB ACHARIA (Bankura): I beg to present the following reports of the Committee on Public Undertakings:

- (i) Tenth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Fifty-eight Report (Eighth Lok Sabha) on Air India — Undue benefit to Private operators.
- (ii) Eleventh Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the rec-

ommendations contained in their Sixty—third Report (Eighth Lok Sabha) on Cochin Refineries Limited.

11.051/2 hrs.

COMMITTEE OF PRIVILEGES

First Report

[*English*]

11.05 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI SOMNATH CHATTERJEE (Bolpur): I beg to present the First Report (Hindi and English versions) of the Committee of Privileges.

Fourth and Fifth Reports

[*English*]

SHRI PURNA CHANDRA MALIK (Durgapur): I beg to present the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:

- (i) Fourth Report on the Ministry of Railways (Railway Board) — Reservations for and employment of Scheduled Castes and Scheduled Tribes in Indian Railway Construction Company Limited.
- (ii) Fifth Report on Action Taken on 49th Report (Eighth Lok Sabha) on the Ministry of Finance (Department of Economic Affairs—Banking Division) — Reservations for and employment of Scheduled Castes and Scheduled Tribes in Dena Bank and credit facilities provided by the Bank to Scheduled Castes and Scheduled Tribes.

11.06 hrs.

STATEMENT BY MINISTER

Conversion of Leasehold system of Land tenure into free hold in Delhi

[*Translation*]

MR. SPEAKER: Shri Daulat Ram Saran.

Since it is a lengthy statement, you can lay it on the Table.

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN): Mr. Speaker, Sir, I beg to lay on the Table a statement regarding conversion of Leasehold system of land tenure into free hold in Delhi: [Placed in Library. See No. LT—2283/91](*Interruptions*).....

STATEMENT

[*English*]

The issue relating to conversion of leasehold system of land tenure into freehold in Delhi has been engaging the attention of the Government for quite some time. A decision

[Sh. Daulat Ram Saran]

in this regard was taken in October, 1989 and orders were issued conveying the sanction of the Government for conversion of leasehold rights to feahold rights for properties in Delhi in case of residential leases of less than 500 sq.mtr. However, before these orders could be implemented a number of representations were received, which necessitated a review of the whole matter. I am happy to state that Government, after careful consideration of the various representations, have decided to modify certain conditions laid down in the previous order. It has now been decided that the benefit of conversion would be allowed for residential leases in Delhi administered by a public agency in respect of properties upto a size of 500 sq.mtrs. Janata, LIG, MIG and SFS flats as well as allotted by the Delhi Development authority and its Slum Wing on leasehold basis as also flats/tenements of Group Housing Societies on land leased by Delhi Development Authority would also be eligible for such conversion to freehold.

2. As decided earlier, plots upto 50 sq.mtrs. and Janata flats of Delhi Development Authority would be allowed this conversion free of charge. In regard to conversion charges for plots above 50 sq.mtrs. and upto 150 sq.mtrs. the earlier order had given certain flat rates of conversion charges without any distinction about location though there is considerable variations in land values from one area to another. With a view to rationalise this and to make it more equitable, it has been decided that the one-time conversion fee for the slab from about 50 to 150 sq.mtrs. would now be calculated on the basis of 7.5% of the notified land rate. Another problem which had been faced in the earlier decision was that there was a considerable jump in the conversion fees at the change of each slab. In order to get over this difficulty, the rates now specified have been formulated on an incremental basis from one

slab to another on the lines of the Income Tax formula. The incremental rates are higher for the higher area slabs.

3. In regard to the DDA flats and tenements mentioned by me earlier with a view to the calculation processes involved in simplify arriving at conversion charges, the conversion rates are now prescribed on a zone-wise, category-wise basis for the different types of flats.

4. As regards case where there has been transfer of property by the original lessee through power of attorney, the earlier orders had anticipated a two stage process for regularisation. With a view to simplify the process, it has been decided that in such cases conversion to freehold will be allowed in a one-stage process by levying a surcharge of 33 1/3% over and above the normal conversion fee.

5. Earlier decision had laid down that the option for conversion would be available for a period of only six months. Government have now decided that there will be no time limit for exercising the option for conversion. However, for the period up to 31.3.92 the land rates applicable for purposes of calculating the conversion fee will be at the current notified land rates which have been effective from 1.4.87. After 31.3.92 conversion fee will be based on the land rates to become effective thereafter.

6. The agencies administering the lease have been asked to issue a public notice laying down the modalities for implementation of the orders of the Govt. and the procedures to be followed in regard to making applications requesting for conversion. It is expected that this public notice would be issued within a period of sixty days.

7. The details in regard to the conditions for conversion to freehold are given in the statement laid on the Table of the House. As

decided earlier the proceeds from the conversion fee will be utilised for housing including general pool accommodation and urban development programme in Delhi.

8. I am sure, Members of Parliament would welcome this action taken by the Government to fulfill a long—pending demand of the public of Delhi.

Details referred to in para 7

It has been decided that the conversion of leasehold rights to freehold rights for properties in Delhi will be granted on payment of one time conversion charges to the following.

(1.1) The option for such conversion will be applicable only to

- (a) leasehold plots upto a size of 500 sq. mtrs. where the

lease/sublease has been granted by a public agency for residential purpose;

- (b) Janata, LIG, MIG and SFS flats and tenements allotted on leasehold basis by the Delhi Development Authority and its Slum wing;

- (c) flats tenements built by Group Housing Societies on lands leased by the DDA.

(1.2) The option for conversion shall be applicable only in respect of properties where the land use as prescribed in the Master Plan/Zonal Development Plan is residential.

(1.3) The one time conversion charge to be paid in lumpsum, shall be as follows:-

(A) For plots

Sl. No.	Plot Area in sq.m.	Conversion Fee to be calculated on the following basis	Formula for calculating conversion fee
1	2	3	4
1.	Upto 50	Nil	Nil
2.	Above 50 & upto 150	7.5% of notified land rate per sq. mtr. for area above 50 sq. mtrs.	$.075 \times R \times (P-50)$
3.	Above 150 & upto 250	Conversion charge applicable for 150 sq.m. plus 10% of notified land rate per sq. m. for area above 150 sq. mtr.	$(7.5 \times R)$ plus $[0.1 \times R \times (P-150)]$
4.	Above 250 & upto 350	Conversion charge applicable for 250 sq. m. plus 15% of notified land rate per sq. mt. for area above 250 sq. m.	$(17.5 \times R)$ plus $[0.15 \times R \times (P-250)]$
5.	Above 350 & upto 500	Conversion charge applicable for 350 sq. mtrs. plus 20% of notified land rate per sq. mtr. for area above 350 sq. mtrs.	$(32.5 \times R)$ Plus $[0.2 \times R \times (P-350)]$

The notified land rates to be adopted for calculating the above conversion charges will be those notified by the Ministry of Urban Development. For the period upto 31.3.92 the conversion charges would be calculated on the land rates notified by the Ministry of Urban Development w.e.f 1.4.87 vide that period beyond 31.3.92 the notified land rates

applicable for calculating the conversion charges would be those prevailing on the date of conversion. (For areas where rates have not been notified by the Ministry of Urban Development, the residential land rates notified by DDA for the area would be applicable).

For flats/tenements allotted by Delhi Development Authority and its Slum Wing on leasehold basis:

Sl. No.	Category of flat/ tenement	Conversion charges				
		East Zone	North & West Zone	South Zone	3	4
1.	Janata	Nil	Nil	Nil	Nil	Nil
2.	L.I.G.	3,000	9,000	12,000		
3.	M.I.G.	4,250	12,750	17,000		
4.	S.F.S. (ii)	5,500	18,750	25,000		
5.	S.F.S. (III)	7,500	22,500	30,000		

(C) For flats contracted by Group Housing Societies on land leased by DDA.

Sl. No.	Plinth area of flat/tenement	Conversion charges				
		East Zone	North & West Zone	South Zone	3	4
1.	Below 30 sq. mtrs.	Nil	Nil	Nil	Nil	Nil
2.	Above 30 & upto 50sq.m.	3,000	9,000	12,000		

Conversion of leasehold

into free-hold in Delhi

Sl. No.	Plinth area of flat/tenement	Conversion charges		
		East Zone	North & West Zone	South Zone
1	2	3	4	5
3.	Above 50 & upto 75 sq. m.	4,250	12,750	17,000
4.	Above 75 & upto 1000 sq. m.	6,250	18,750	25,000
5.	Above 100 & upto 125 sq. m.	7,500	22,500	30,000
6.	Above 125 sq. m	See para (1..3)	(D) below.	

Note: The rates in (E) and (C) above will be applicable for the period upto 31.3.1992. For the period beyond 31.3.92 revised conversion charges linked with the then prevailing land rates will be notified separately.

- (D) For flats/tenements of Group Housing Societies on lands leased by DDA, of plinth area exceeding 125 sq. mtrs.

The conversion charges would be on the basis of the formula given in para (1.3) (A) above. The plot area would be deemed to be 1.2 x Plinth Area of the flat.

- (1.4) The applications for conversion shall be submitted on the forms prescribed by the agencies administering the lease and the one time conversion fee based on a self assessment basis as per the formula given in para (1.3) above shall be deposited according to procedure prescribed by the concerned agency administering the lease. The date of depositing the fee shall be treated as the crucial date for purpose of calculating the conversion fee.
- (1.5) The conversion shall also be allowed in the cases where the lease/sublessee/ allottee has parted with possession of the property, provided that:
- (a) application for conversion is made by a person holding power of attorney from the lessee/sublessee, to alienate (sell/transfer) the property;
 - (b) proof is given of possession of the property in favour of the person in whose name conversion is being sought.

In such cases a surcharge of 33-1/3% on the conversion fee as per para (1.3) would be payable over and above the

one time conversion charge applicable for a regular leasee (No unearned increase will be recoverable)

- (1.6) In all cases of conversions, the conveyance deeds shall be registered on payment of Stamp-duty and registration charges and the consideration amount for this purpose shall be the amount of conversion charges including the surcharge where applicable.
- 2. For the facility of the beneficiaries, the concerned agency administering the leases shall make suitable arrangements with the Banks for the deposit of necessary charges be person opting for conversion.
 - 3. The public agencies administering the leases shall issue a public notice setting out clearly the modalities for implementation of these orders, the procedures for making application for conversion and the proforma, if any, required for the purpose. This notice shall be issued within sixty days of the date of issue of these orders.
 - 4. The proceeds from the one-time conversion charge including surcharge shall be utilised for housing, including construction of general pool accommodation, and urban development in Delhi. For this purpose, two separate funds will be established namely, "General Pool Residential Accommodation Fund" and "Delhi Urban Development Fund". Detailed Administrative modalities/arrangements for implementing this order and for administering the above mentioned funds

will be worked out within sixty days from the date of issue of this order

MR. SPEAKER. Please take your seat.

(Interruptions)

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, I want to have a clarification regarding the lease system. How the proposal which the previous Government sent from the Ministry to the Cabinet was changed? At that time a consensus was reached to the effect that lease system in Delhi should be scrapped, but the statement speaks something else, which is very improper....(*Interruptions*)....

MR. SPEAKER: You should have given a notice for that.

(Interruptions)

PROF. VIJAY KUMAR MALHOTRA (Delhi Sadar): Mr. Speaker, Sir, today is the last day of this Lok Sabha. (*Interruptions*).....

MR. SPEAKER: You should have given in writing.

(Interruptions)

SHRI MADAN LAL KHURANA: Sir, he had given an assurance that he would discuss it with you. We have met him a number of time..... (*Interruptions*).....

PROF. VIJAY KUMAR MALHOTRA: Mr. Speaker, Sir, When we met him in this connection, he had assured that he would discuss it with us and that the documents were being collected. Shri V.P. Singh Government had taken a decision in this regard in October last year. Thereafter, the matter came before the Cabinet and a Committee of three Ministers was constituted for this purpose, which held a full discussion. Now that discussion having been reversed.. (*Interruptions*).....

THE PRIME MINISTER (SHRI CHANDRA SHEKHAR): Mr. Speaker, Sir, how can we do anything unless we know what is there grievance? I agree that there has been some increase in the rates, but that is done for resource mobilisation from time to time. If you say the rate is to be lowered, let it be done, it depends on the House. But to pay that the decision taken by the previous Government regarding the rate should be acceptable to us is not right, because it is not binding on the present Government..... (*Interruptions*)

MR. SPEAKER: You give it in writing.

(Interruptions)

PROF. VIJAY KUMAR MALHOTRA: Mr. Speaker, Sir, two successive Governments- Rajiv Gandhi's Government in October, 1989 and V.P. Singh Government in July, 90 - had fixed the rate. But on the last day of this Lok Sabha, the present Government have raised the rate sharply. It will cause loss to lakhs of people. Therefore, What should have been done was.....(*Interruptions*)

MR. SPEAKER: You should have given it in writing.

(Interruptions)

SHRI MADAN LAL KHURANA: I am a member of the Consultative Committee and I had raised this issue in that Committee. The hon. Minister had given an assurance that he would consult us before taking a decision.....(*Interruptions*)

SHRI L.K. ADVANI (New Delhi): Mr. speaker, Sir, today's sitting has been called with a view to avoid any constitutional crisis.

[Sh. L.K. Advani]

Therefore, we should pass the Vote on Account and the Bill on Punjab today itself. If some other business is to be transacted, I would like it to be done through consensus only. I have not studied this statement thoroughly. We too are in favour of converting the lease hold into free hold, but to put a burden on the citizens which they cannot bear is, I think, not justified. I would request the hon. Prime Minister to consult all the seven Members of Parliament from Delhi before arriving at a decision. *(Interruptions)*

SHRI J.P. AGARWAL (Chandni Chowk): Mr. Speaker, Sir, it has been our long standing demand. Our Government had taken a decision in this regard but that decision could not be implemented. I am constrained to say that we were not consulted before taking decision.....*(Interruptions)*

MR. SPEAKER: Please take your seat, Mr. Agarwal. The Prime Minister is speaking.

.....*(Interruptions)*.....

SHRI CHANDRA SHEKHAR: Mr. Speaker, Sir, as they wanted a decision to be taken on this issue, we have taken the decision. I agree with Shri Advani that this statement should not be laid on the Table. We have no objection to it because it is in no way going to change the decision. The Government had already taken the decision, but since the House adjourned abruptly on that day, we could not lay it on the Table. In compliance of the Rules, we are laying it on the Table. If the House decides against it, let the will of the House prevail. But the decision is not going to be changed whether it is laid on the Table or not. *(Interruptions)*

SHRI MADAN LAL KHURANA: I would

request the Hon. Prime Minister to accept our suggestion since it is in the interest of the citizens of Delhi. What is being done now is exactly what the Congress Party did last time. This is just an eye wash before the elections. *(Interruptions)*

SHRI CHANDRA SHEKHAR: What this decision has to do with the elections?

(Interruptions)

11.11 hrs.

CONSTITUTION (SEVENTY - FIFTH AMENDMENT)*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave to granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI SUBODH KANT SAHAY: I introduce the Bill.

MR. SPEAKER: The House may take up the financial and other business listed in the Agenda. I think there may not be any discussion as is the consensus. But I am thinking to allow after all the business is

over, if the House agrees, on hon. Member from each party and group to speak at the end of the debate.

(Interruptions)

SHRI INDER JIT (Darjeeling): Mr. Speaker, Sir, I had given a notice supported by three other Members.....(Interruptions)

[Translation]

MR. SPEAKER: Mr. Inderjit, please take your seat, let the proceedings go on.

[English]

SHRI INDERJIT: Please allow me atleast to read the motion. This motion has been supported by many Members.... (Interruptions)

PROF. P.J. KURIEN (Mavelikara): Sir, you have announced that there was a consensus..... (Interruptions)

MR. SPEAKER: You have all agreed.

PROF. P.J. KURIEN: That is what I am saying. You have announced that there was a consensus and that all financial bills will be passed without any discussion. We agreed to that. That is what we have agreed. If there is a discussion, which you order now I do not know from where, it should not be one Member from each party..... (Interruptions)

MR. SPEAKER: Now I straightaway take the financial business.

(Interruptions)

PROF. P.J. KURIEN: We are in full agreement in passing it without discussion. . (Interruptions)

MR. SPEAKER: You are simply restating what I have said.

PROF. P.J. KURIEN: We are in full agreement in passing this without discussion. But if you allow a discussion, we should get enough time and it should not be one Member from each party....(Interruptions)

MR. SPEAKER: You have all agreed that this would be passed without any discussion. Now I take up item nos. 21 to 25 together.

(Interruptions)

SHRI INDRAJIT GUPTA (Midnapore): The Procedure which you are prescribing is not at all clear to us.

MR. SPEAKER: I repeat what I have said. The House may take up the financial and other business listed in the Agenda. I think, there may not be any discussion as is the consensus. But I am thinking to allow, after all the business is over if the House agrees, one hon. Member from each party and the group to speak at the end of the debate.

(Interruptions)

SHRI INDRAJIT GUPTA: What do you mean by saying that the business is over? 'When the business is over' means what?.....(Interruptions)

MR. SPEAKER: It means, when the financial business and other connected business is over. That is what we have agreed.

(Interruptions)

SHRI SOMNATH CHATTERJEE (Bolpur): What is there to say, 'after all business is over'? After all business is over, there will be no business.....(Interruptions)

MR. SPEAKER: If the hon. Members do

not want to take the time of the House, then I agree.

(Interruptions)

SHRI INDER JIT (Darjeeling): I have a point of order under rules 16 to 22. My point of order is that the President was good enough to come and address both Houses of Parliament on the 21st. The discussion ended here.....

MR. SPEAKER: There is no business before the House. You cannot raise a point of order in vacuum.

(Interruptions)

[Translation]

MR. SPEAKER: Do you want to raise the point of order during the zero house? Please take your seat, Mr. Inder Jit.

(Interruptions)

MR. SPEAKER: You are raising the point of order but there is not business before the House.

[English]

SHRI INDER JIT: I am raising a point of order.

MR. SPEAKER: I am just going to take up the business.

SHRI INDER JIT: This House.... *(Interruptions)*

MR. SPEAKER: I am not permitting you. You please resume your seat.

SHRI SOMNATH CHATTERJEE: The Prime Minister has recommended dissolution of the House but we have no information

about that. And we find that in the meantime all sorts of discussions are going on - proposals and counter-proposals. I would like to know from the Prime Minister whether he sticks to the announcement which he made in the House that he has resigned and he has recommended dissolution of the House. I would like to know what is the position. Let us also know from the Congress who has supported that Government, what is their reaction to this. All financial business is being passed without any discussion. But the House is not being taken into confidence by the hon. Prime Minister or the leader of the Congress Party. We do not know what is happening. I would like him to respond.

THE PRIME MINISTER (SHRI CHANDRA SHEKHAR): I do not know why all these question are being asked when I am not discussing with anybody. It is for the President to take the decision.

SHRI G.M. BANATWALLA (Ponnani): On this Vote - on - account which you are taking up I have a point of order under rule 214 read with article 116. The matter I am raising is of serious consequence and I request you kindly to bear with me. When the procedure is scuttled, it is the institution that is scuttled.

The assault on the institution begins with the assault on the procedure. Now I do not mean to raise any constitutional crisis because I feel that there is no constitutional crisis whatsoever. My contention is that under the present circumstances under articles 116 the vote - on - account cannot now be presented to this House. The President has to deal with problems of providing the necessary funds to the Government in accordance with the scheme of the Constitution. There are enough provisions in the Constitution whereby the President can now provide for the funds to the Government in order to be able to run the business after 1st of April.

We have recorded here the letter of resignation of the Prime Minister and the President's acceptance of that resignation. Here, on the Table of the House, these letters have been placed. Therefore, I draw your attention to article 116 and say that now a vote on account cannot be presented. It is very clear that article 116 provides for the circumstances under which a vote on account has to be presented. I will read out to you the necessary part of this article 116. You may go through it because it is an important matter of procedure. We must see to it that we do not have very unhealthy precedents which can create problems in the future. These unhealthy precedents of taking up the vote on account today would scuttle the very democratic and parliamentary procedure over here and may jeopardise even the future of parliamentary democracy.

MR. SPEAKER: Please be brief.

SHRI G.M. BANATWALLA: Article 116 clause (1) says and I quote:

"(1) Notwithstanding anything in the foregoing provisions of the Chapter, the House of the People shall have power-

(a) to make any grant in advance in respect of the estimated expenditure for a part of any financial year pending the completion of the procedure prescribed in article 113 for the voting of such grant and the passing of the law in accordance with the provisions of article 114 in relation to that expenditure."

The article further proceeds, with which we are not concerned. The point is that vote on account can be considered by this House pending the passage of the main grants. If the main grants cannot reasonably be expected to come before this House, there is no question of vote on account pending the main grants. It is very clear that after the

Prime Minister has advised the President to have the next elections, the main estimates, of which the vote on account forms part, cannot now reasonably be expected to come before the House. The article provides that the vote on account can come up pending the coming up of the main grants. When the main grants cannot be reasonably expected to come before this House, there is no question of any pending of the procedure with respect to the main grants. Since the procedure with respect to the main grants is no longer pending before this House, therefore the vote on account cannot come before this House. This House can take up the vote on account only when there is a reasonable expectation that this vote on account is being passed pending the coming of the main estimates before this House. Therefore, I say that because the main estimates cannot be expected now to come before the House, the question of the completion of the procedure of the main estimates does not arise. Therefore, there is not question of the said procedure and, therefore, a vote on account cannot now be presented to the House. The matter goes to the President. There are enough articles and I can go on quoting the enough articles which authorise the President to arrange for the funds.

MR. SPEAKER: Yes, you have made your point of order.

SHRI G.M. BANATWALLA: The Muslim League Members of Parliament Ibrahim Sulaiman Sait, myself and all other Muslim League Members of Parliament - have met the President and drawn his attention to various provisions in this Constitution which he can invoke in order to provide funds to the Government on and from the 1st of April in view of the elections. There is, therefore, no financial or constitutional crisis at all. It is there only in our mind, it does not exist. Of course, there is a political impasse which can only be solved with immediate elections. I have, therefore, to request you not to place

[Sh. G.M. Banatwalla]

this Vote on Account before the House. Adjourn the House so that immediate elections take place and no other point is brought before the House.

SHRI INDERJIT: Sir, I am on a point of order on procedure.

MR. SPEAKER: On this?

SHRI INDERJIT: Sir, I want to say one thing that Kaul and Shakhdar were very clear in regard to the procedure. They have written on page 175 that after the Prime Minister has replied to the debate, the amendments that have been moved are disposed of and the motion of thanks put to the House. After the motion is carried....

MR. SPEAKER: I have not permitted you on the question of motion of thanks.

(Interruptions)

SHRI INDERJIT: The discussion is not being concluded. It is not infructuous. Therefore, it will be very impolite, rude, even unreal for this House. Are we going to go on record that the Ninth Lok Sabha, which was addressed by the President, has not even cared to propose a Vote of Thanks? I propose that there should be a Vote of Thanks be common consent as a matter of courtesy.

SHRI VASANT SATHE (Wardha): Sir, we would like to know what has happened to the President's Address and motion of Thanks? Has it been treated as having been voted out? Has it been treated as passed? What has happened? We must know this. You must put it to Vote. That has not yet been put to vote. Kindly put it to vote. Let us see what has happened to it. What is the record, we would like to know. *(Interruptions)*

SHRI INDERJIT: I want a Ruling on my point. Has it become infructuous.

MR. SPEAKER: Yes, it has been infructuous. I have ruled that it has become infructuous.

The Council of Ministers headed by the Prime Minister continues to function. There is no vacuum. The Government is fully competent to pilot the financial business: Hence, I rule out the point of order.

Now, Shri Janeshwar Mishra.

(Interruptions)

SHRI INDERJIT: What about the President's Address, Sir? You have not given any Ruling on my point of order. *(Interruptions)*.

MR. SPEAKER: Now I can't hear. You can hear the Minister.

AN HON. MEMBER: It is in order, Sir?

MR. SPEAKER: It is in order, perfectly in order.

MR. SPEAKER: Now the House will take up Items 21 to 25 together.

11.28 hrs.

RAILWAY CONVENTION COMMITTEE

Resolution re. Approval of Third Report

[Translation]

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): I beg to move the following Resolution:—

"That this House approves the recom-

mendations made in paragraph 13 to 17 contained in the Third Report of Railway Convention Committee, 1989, appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance and General Finance which was presented to the Lok Sabha on 22.2.1991."

(Interruptions)

[English]

SHRI BASUDEB ACHARIA(Bankura):
Sir, we could not hear anything.

MR. SPEAKER: I shall now put the Resolution for approval.

SHRI BASUDEB ACHARIA: He has not told anything about the reinstatement of victimised workers.

(Interruptions)

MR. SPEAKER: I shall now put the Resolution regarding the recommendations made in the Third report of the Railway Convention Committee moved by Shri Janeshwar Mishra.

The question is:

"That this House approves the recommendations made in paragraphs 13 to 17 contained in the Third Report of Railway Convention Committee, 1989, appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance and General Finance which was presented to the Lok Sabha on 22.2.1991."

The motion was adopted

MR. SPEAKER: I shall now put the Demands for Grants on Account (Railways) for 1991-92 to Vote.

SHRI SOMNATH CHATTERJEE (Bolpur): Which item, Sir? Only item 22 has been disposed of. What about item 23? we would like to know.

MR. SPEAKER: Now item No. 23.

(Interruptions)

11.30 hrs.

INTERIM BUDGET (RAILWAYS),1991-92

DEMANDS FOR GRANTS ON ACCOUNT (RAILWAYS),1991-92

[English]

MR. SPEAKER: Motion moved:

"That the respective sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund of India, on account, for or towards defraying the charges during the year ending the 31st day of March, 1992, in respect of the heads of demands entered in the second column thereof against Demands, Nos. 1 to 16"

SHRI SOMNATH CHATTERJEE (Bolpur): Mr. Speaker, Sir, the Minister promised something on the floor of the House about the reinstatement of the dismissed employees. He had made a commitment. So, he has to make an announcement. *(Interruptions)*

THE PRIME MINISTER(SHRI CHANDRA SHEKHAR): Mr. Speaker, Sir, the whole problem is, if you want to pass will the financial bills without any discussion, the Minister is not expected to make a speech.

[Sh. Chandra Shekhar]

Without making a speech, how can he give an assurance to the House? (Interruptions) So, they should agree to hear the hon. Minister.

[*Translation*]

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): Mr. Speaker, Sir, last time when matter pertaining to RPF Association was raised in the House, issue of retrenched employees was also discussed. At that time, the hon. Members demanded reinstatement of the retrenched employees. At that time, I requested the hon. Members to leave this issue for the day when discussion on the Demands for Grants of the Ministry would take place but today Demands for Grants are not to be discussed. They are repeatedly raising the same issue. We have taken a decision on it. I may, however, inform the hon. Members about the decision taken by the previous Government in this regard. Shri George Fernandes had taken a decision to reinstate these dismissed employees and the draft proposal was placed before the cabinet. The Cabinet has also given its approval. But in the meantime, BJP

has withdrawn support to the Government, therefore, the President said that the then Cabinet had no power to take such a decision and hence order may be rescinded. In this manner, it was rescinded when Shri V.P. Singh's Government was in power. Today, I am assuring the hon. Members and also taking a decision that all the dismissed employees will be reinstated. But the proposal has to be sent to the Cabinet for their approval as was done earlier and after the approval of the Cabinet, the President will take a decision on it. Then only further action in this matter will be taken.

MR. SPEAKER: The question is:

"That the respective sums not exceeding the amounts shown in the third column of the Order Paper be granted to the president of India out of the Consolidated Fund of India, on account, for or towards defraying the charges during the year ending the 31st day of March, 1992, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 16".

The motion was adopted

Demand for Grants on Account (Railways) for 1991-92 to Voted by Lok Sabha

<i>No. of Demands</i>	<i>Name of Demand</i>	<i>Amount of Demand for Grants on Account voted by the House</i>
1	2	3
		Rs.
1.	Railway Board	3,69,09,000
2.	Miscellaneous Expenditure (General)	24,37,58,000
3.	General Superintendence and Services on Railways	173,30,99,000
4.	Repairs and Maintenance of Permanent Way and Works	351,43,01,000

<i>No. of Demands</i>	<i>Name of Demand</i>	<i>Amount of Demand for Grants on Account voted by the House</i>
1	2	3
		Rs.
5.	Repairs and Maintenance of Motive Power	274,98,71,000
6.	Repairs and Maintenance of Carriage and Wagon	371,10,34,000
7.	Repairs and Maintenance of Plant and Equipment	185,80,79,000
8.	Operating Expenses—Rolling Stock and Equipment	209,73,11,000
9.	Operating Expenses—Traffic	562,15,41,000
10.	Operation Expenses—Fuel	638,48,01,000
11.	Staff Welfare and Amenities	127,80,31,000
12.	Miscellaneous Working Expenses	194,01,82,000
13.	Provident Fund, Pension and Other Retirement Benefits	323,18,52,000
14.	Appropriation to Funds	1040,66,67,000
15.	Dividend to General Revenues, Repayment of loans taken from General Revenues and Amortization of Over Capitalization	8,73,54,000
16.	Assets—Acquisition, Construction and Replacement	
	Revenue	16,00,03,000
	Other Expenditure Capital	1861,45,16,000
	Railway Funds	800,79,36,000

11.34-1/2 hrs.

DEMANDS FOR SUPPLEMENTARY
GRANTS (RAILWAYS), 1990-91

[English]

MR. SPEAKER: Now, are taking up item no.24. I shall now put the Demands for Supplementary Grants (Railways) for 1990-91 to the vote of the House.

The question is:

The motion was adopted

Demand for Supplementary Grants (Railways) for 1990-91 Voted by Lok Sabha

<i>No. of Demands</i>	<i>Name of Demand</i>	<i>Amount of Demand for Grants voted by the House</i>
1	2	3
		Rs.
1.	Railway Board	84,66,000
2.	Miscellaneous Expenditure (General)	10,00,00,000
10.	Operating Expenses—Fuel	122,45,07,000
13.	Provident Fund, Pension and Other Retirement Benefits	41,67,49,000
16.	Assets—Acquisition, Construction and Replacement Other Expenditure Capital	102,44,50,000
	Railway Funds	26,23,83,000

11.35 hrs.

DEMANDS FOR EXCESS GRANTS
(RAILWAYS), 1987-88

[English]

MR. SPEAKER: Now, we go to item No. 25, namely Discussion and voting on the Demands for Excess Grants (Railways) for 1987—88.

The question is:

“That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund of India to make good the excess on the respective grants during the year ended on the 31st day of March, 1988, in respect of the following Demands entered in the second Col-

urnn thereof against Demand Nos. 9, 13 and 14*.

The motion was adopted

Demands for Excess Grants (Railways) for 1987—88 Vote by Lok Sabha

<i>No. of Demands</i>	<i>Name of Demand</i>	<i>Amount of Demand voted by the House</i>
1	2	3
		RS.
9.	Operating Expences - Traffic	27,93,82,551
13.	Provident Fund, Pension and other Retirement Benefits	110,01,35,229
14.	Appropriation to Funds	19,19,58,105

SHRIP.C.Thomas (Muvattupuzha): Sir, I am on a point of order. I would like to say that none of these items should be discussed is not a decision which has been taken.. (Interruptions)

MR. SPEAKER: There is no point of order.

Please resume your seat.

[*Translation*]

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): I beg to move for leave to introduce a bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1991—92 for the purposes of Railways.

[*English*]

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and Consolidated Fund of India for the services of a part of the financial year 1991—92 for the Purposes of Railways.

The motion was adopted

[*English*]

11.36 hrs.

APPROPRIATION (RAILWAYS) VOTE
ON ACCOUNT BILL*, 1991

[*English*]

MR. SPEAKER: Now we go to item No. 26 and 27.

Shri Janeshwar Mishra.

[*Translation*]

SHRI JANESHWAR MISHRA: I introduce the Bill**

*Published in Gazette of India extra-ordinary part-II, Section 2, dated 11.3.91.

**Introduced with the recommendation of the President.

[English]

MR. SPEAKER: The Minister may now move that the Bill be taken into Consideration.

[Translation]

SHRI JANESHWAR MISHRA: I beg to move: "Provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year, 1991—92 for the purposes of Railways, be taken into consideration."

That the Bill to

[English]

MR. SPEAKER: The question is :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1991—92 for the purposes of Railways, be taken into consideration."

The motion was adopted

MR. SPEAKER: The House will now take up Clause by clause consideration of the Bill

MR. SPEAKER: The question is:

"That clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted

*Clauses 2 and 3 and the Schedule
were added to the Bill.*

MR. SPEAKER: The question is:-

"That clause 1, the Enacting Formula and Long Title stand part of the Bill.

The motion was adopted

*Clause 1, the Enacting Formula and
the Long Title were added to the Bill.*

MR. SPEAKER: The Minister may now move that the Bill be passed

[Translation]

SHRI JANESHWAR MISHRA: I beg to move: "That the Bill be passed."

[English]

MR. SPEAKER: The question is:

"That the bill be passed".

The motion was adopted

[English]

11.39 hrs.

APPROPRIATION (RAILWAYS) BILL,*
1991

[English]

MR. SPEAKER: Now we move on to item Nos. 28 and 29.

Shri Janeshwar Mishra.

[Translation]

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): I beg to move that leave be granted to introduce a Bill to authorise payment and appropriation of certain

further sums from and out of the Consolidated Fund of India from the services of the financial year 1990-91 for the purposes of Railways.

[English]

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Funds of India from the services of the financial year 1990-91 for the purposes of Railways.

The motion was adopted

SHRI JANESHWAR MISHRA: I introduce the Bill.**

MR. SPEAKER: The Minister may now move that the Bill be taken into consideration.

SHRI JANESHWAR MISHRA: I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1990-91 for the purposes of Railways, be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1990-91 for the purposes of Railways, be taken into consideration."

The motion was adopted

MR. SPEAKER: We shall now take up clause by clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted

Clauses 2 and 3 and the Schedule were added to the Bill.

MR. SPEAKER: The question is:

"That clause 1, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted

Clause 1, the Enacting Formula and the Long Title were added to the Bill

[Translation]

SHRI JANESHWAR MISHRA: Mr. Speaker, Sir, I beg to move: "That the Bill be passed."

[English]

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted

11.42 hrs.

APPROPRIATION (RAILWAYS) NO.2
BILL,*1991

[Translation]

THE MINISTER OF RAILWAYS (SHRI
JANESHWAR MISHRA): Mr. Speaker, Sir, I

*Published in the Gazette India Part-II, Section II dated 11.3.1991.

**Introduced with the recommendation of the President.

[Sh. Janeshwar Mishra]

beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purpose of Railways during the financial year ended on the 31st day of March, 1988 in excess of the amounts granted for those services and for that year.

[English]

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1988 in excess of the amounts granted for those services and for that year."

The motion was adopted

[Translation]

SHRI JANESHWAR MISHRA: Mr. Speaker, Sir, I introduce** the Bill.

[English]

MR. SPEAKER: The Minister may now move that the Bill be taken into Consideration.

SHRI JANESHWAR MISHRA: I beg to move:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services

for the purposes of Railways during the financial year ended on the 31st day of March, 1988 in excess of the amounts granted for those services and for that year, be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purpose of Railways during the financial year ended on the 31st day of March, 1988 in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted

MR. SPEAKER: We shall now taken up clause by clause consideration of the Bill

The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted

Clauses 2 and 3 and the Schedule were added to the Bill.

MR. SPEAKER: The question is:

"That Clause 1, the Enacting Formula and the long Title stand part of the Bill."

The motion was adopted

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

[Translation]

SHRI JANESHWAR MISHRA: Mr.

**Introduced with the recommendation of the President.

Speaker, Sir, I beg to move:

"That the Bill be passed."

[English]

MR. SPEAKER: The question is:

"That the Bill be passed."
The motion was adopted

11. 44 hrs.

INTERIM BUDGET - (GENERAL), 1991-
92

DEMANDS FOR GRANTS ON ACCOUNT
(GENERAL). 1991-92

[English]

MR. SPEAKER: The House will now

take up Item Nos. 32 to 35 in respect of the
Interim Budget (General) for 1991-92.

MR. SPEAKER: The question is :

"That the respective sums not exceed-
ing the amounts on Revenue Account
and Capital Account shown in the Third
column of the Order Paper, be granted
to the President out of the Consolidated
Fund of India, on account, for or towards
defraying the charges during the year
ending on the 31st day of March, 1992
in respect of the heads of demands
entered in the Fourth column thereof
against Demands 1 to 27, 29, 30, 32 to
88, 90, 92 to 97."

The motion was adopted

Demands for Grants on Account (General) for 1991-92 voted by Lok Sabha

No of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
MINISTRY OF AGRICULTURE				
1	Agriculture		1153,53,00,000	3,95,00,000
2	Other Services of Department of Agriculture & Cooperation		115,81,00,000	74,68,00
3	Department of Agricultural Research and Education		115,34,00,000	
4	Department of Rural Development.		1090,01,00,000	17,00,000
5	Department of Fertilizers.		1903,31,00,000	29,57,00,000
MINISTRY OF CIVIL AVIATION				
6	Ministry of Civil Aviation		14,27,00,000	5,28,00,000

No of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House	
1	2	Revenue Rs.	Capital Rs.
			3
MINISTRY OF COMMERCE			
7	Department of Commerce	841,85,00,000	408 19 00,000
8	Department of Supply	9,14,00,000	
MINISTRY OF COMMUNICATIONS			
9	Ministry of Communications	3,86,00,000	
10	Postal Services	463,03,00,000	16,97,00,000
11	Telecommunication Services	1470,49,00,000	
MINISTRY OF DEFENCE			
12	Ministry of Defence	369,73,00,000	37,59,00,000

No of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House	
1	2	3	
		Revenue Rs.	Capital Rs.
13	Defence Pensions	583,22,00,000	...
14	Defence Services--Army	2727,99,00,000	...
15	Defence Services--Navy	300,27,00,000	...
16	Defence Services--Air Force	692,88,00,000	...
17	Defence Ordnance Factories	120,43,00,000	...
18	Capital Outlay on Defence Services	...	1598,51,00,000
MINISTRY OF ENERGY			
19	Department of Coal	53,67,00,000	297,67,00,000
20	Department of Power	151,94,00,000	

No of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House		
1	2	3	Revenue Rs.	Capital Rs.
21	Department of Non-Conventional Energy Sources		44,49,00,000	1,66,00,000
MINISTRY OF ENVIRONMENT AND FORESTS				
22	Ministry of Environment and Forests		93,75,00,000	2,52,00,000
MINISTRY OF EXTERNAL AFFAIRS				
23	Ministry of External Affairs		171,72,00,000	22,28,00,000
MINISTRY OF FINANCE				
24	Department of Economic Affairs		140,48,00,000	100,88,00,000
25	Currency, Coinage and Stamps		122,02,00,000	63,29,00,000
26	Payments of Financial Institutions		82,00,00,000	1488,78,00,000

No of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House	
1	2	3	3
		Revenue Rs.	Capital Rs.
27	Pensions	182,95,00,000	..
29	Transfers to State Governments	1484 60 00,000	
30	Loans to Government Servants etc.	..	73,60,00,000
32	Department of Expenditure	2,81,00,000	1,31,00,000
33	Audit	89,78,00,000	..
34	Department of Revenue	25,66,00,000	58,00,000
35	Direct Taxes	83,33,00,000	40,00,00,000
36	Indirect Taxes	134,99,00,000	49,05,00,000

No of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House	
1	2	3	3
		Revenue Rs.	Capital Rs.
MINISTRY OF FOOD AND CIVIL SUPPLIES			
37	Department of Food	649,91,00,000	45,47,00,000
38	Department of Civil Supplies	3,28,00,000	1,17,00,000
MINISTRY OF FOOD PROCESSING-INDUSTRIES			
39	Ministry of Food Processing Industries	8,14,00,000	4,25,00,000
MINISTRY OF HEALTH AND FAMILY WELFARE			
40	Department of Health	179,55,00,000	58,71,00,000
41	Department of Family Welfare	267,34,00,000	28,00,000

1991-92 Dem. for Grants on

No of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
MINISTRY OF HOME AFFAIRS				
42	Ministry of Home Affairs		106,04,00,000	4,33,00,000
43	Cabinet		3,93,00,000	...
44	Police		574,17,00,000	133,01,00,000
45	Other Expenditure of the Ministry of Home Affairs		119,72,00,000	38,26,00,000
46	Transfers to Union Territory Governments		31,34,00,000	16,81,00,000
MINISTRY OF HUMAN RESOURCE DEVELOPMENT				
47	Department of Education		573,62,00,000	20,00,000
48	Department of Youth Affairs and Sports		37,40,00,000	73,00,000

No of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House	
1	2	3	3
		Revenue Rs.	Capital Rs.
49	Art and Culture.	39,51,00,000	...
MINISTRY OF INDUSTRY			
50	Department of Industrial Development	5,33,10,000	2,30,000
51	Department of Company Affairs	3,33,00,000	1,00,000
52	Department of Heavy Industries	10,03,00,000	91,81,00,000
53	Department of Small Scale Industries and Agro. and Rural Industries	105,16,00,000	94,62,00,000
MINISTRY OF INFORMATION AND BROADCASTING			
54	Ministry of Information and Broadcasting	33,78,00,000	1,87,00,000
55	Broadcasting Services	265,30,00,000	119,08,00,000

No of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House	3
1	2	Revenue Rs.	Capital Rs.
MINISTRY OF LABOUR			
56	Ministry of Labour	137,73,00,000	24,00,000
MINISTRY OF LAW AND JUSTICE			
57	Ministry of Law and Justice	25,61,00,000	..
MINISTRY OF PARLIAMENTARY AFFAIRS			
58	Ministry of Parliamentary Affairs	43,00,000	..
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS			
59	Ministry of Personnel, Public Grievances and Pensions	17,40,00,000	38,00,000

No of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House		
1	2	3	Revenue Rs.	Capital Rs.
MINISTRY OF PETROLEUM AND CHEMICALS				
60	Department of Petroleum and Natural Gas		33,99,00,000	55,00,00,000
61	Department of Chemicals and Petrochemicals		7,14,00,000	4,13,00,000
MINISTRY OF PLANNING				
62	Planning		17,09,00,000	5,63,00,000
63	Department of Statistics		16,87,00,000	...
MINISTRY OF PROGRAMME IMPLEMENTATION				
64	Department of Programme Implementation		28,00,000	...
65	Department of Public Enterprises		47,00,000	

No of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House		
1	2	3	Revenue Rs.	Capital Rs.
MINISTRY OF SCIENCE AND TECHNOLOGY				
66	Department of Science and Technology		80,87,00,000	11,65,00,000
67	Department of Scientific and Industrial Research.		87,53,00,000	1,12,00,000
68	Department of Biotechnology		23,86,00,000	7,00,000
MINISTRY OF STEEL AND MINES				
69	Department of Steel		4,52,00,000	230,14,00,000
70	Department of Mines		42,56,00,000	5,60,00,000
MINISTRY OF SURFACE TRANSPORT				
71	Surface Transport		9,36,00,000	46,12,00,000

No of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House	
1	2	Revenue Rs.	Capital Rs.
			3
72	Roads	134,52,00,000	175,81,00,000
73	Ports, Lighthouses and Shipping	42,83,00,000	80,59,00,000
	MINISTRY OF TEXTILES		
74	Ministry of Textiles	259,31,00,000	58,27,00,000
	MINISTRY OF TOURISM		
75	Ministry of Tourism	21,33,00,000	7,80,00,000
	MINISTRY OF URBAN DEVELOPMENT		
76	Urban Development and Housing	97,24,00,000	50,29,00,000
77	Public Works	78,88,00,000	29,63,00,000

No of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House		
1	2	3	Revenue Rs.	Capital Rs.
78	Stationery and Printing		32,22,00,000	1,27,00,000
MINISTRY OF WATER RESOURCES				
79	Ministry of Water Resources		103,71,00,000	7,58,00,000
MINISTRY OF WELFARE				
80	Department of Welfare		124,91,00,000	6,35,00,000
81	Department of Women and Child Development		123,76,00,000	33,00,000
DEPARTMENT OF ATOMIC ENERGY				
82	Atomic Energy		161,35,00,000	184,22,00,000
83	Nuclear Power Schemes		115,90,00,000	45,50,00,000

No of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House	
1	2	Revenue Rs.	Capital Rs.
3			
DEPARTMENT OF ELECTRONICS			
84	Department of Electronics	30,35,00,000	12,45,00,000
DEPARTMENT OF OCEAN DEVELOPMENT			
85	Department of Ocean Development	12,94,00,000	2,29,00,000
DEPARTMENT OF SPACE			
86	Department of Space	123,47,00,000	29,99,00,000
PARLIAMENT, SECRETARIAT OF THE PRESIDENT AND VICE-PRESIDENT AND UNION PUBLIC SERVICE COMMISSION			
87	Lok Sabha	6,75,00,000	..
88	Rajya Sabha	3,00,00,000	..

No of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House		
1	2	3	Revenue Rs.	Capital Rs.
90	Secretariat of the Vice-President	3	9,00,000	...
MINISTRY OF HOME AFFAIRS (Union Territories without Legislature)				
92	Delhi		359,38,00,000	273,77,00,000
93	Andaman and Nicobar Islands		56,27,00,000	43,35,00,000
94	Dadra and Nagar Haveli		10,55,00,000	4,62,00,000
95	Lakshadweep		13,34,00,000	4,13,00,000
96	Chandigarh		61,66,00,000	16,18,00,000
97	Daman and Diu		8,06,00,000	3,63,00,000

11. 45 hrs.

DEMAND FOR SUPPLEMENTARY
GRANTS (GENERAL), 1990 - 91

[English]

MR. SPEAKER: I shall now put the Demands for Supplementary Grants (General) for 1990-91 to the vote of the House.

The question is:

'That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of

the Consolidated Fund of India to defray the charges that will come in course of payment during the year ended 31st day of March, 1991 in respect of the following demands entered in the second column thereof.

Demand Nos. 1, 2, 4, 5, 6, 7, 8, 9, 11,
12, 13, 14, 16, 17, 20,
22, 23, 24, 25, 26, 29,
33, 35, 37, 40, 41, 44,
45, 46, 47, 49, 51, 53,
59, 61, 67, 68, 69, 70,
72, 73, 74, 75, 76, 77,
78, 82, 86, 88, 90, 91,
92, 93, 94, and 95."

The motion was adopted

Demands for Supplementary (General) for 1990-91 voted by Lok Sabha

No of Demand	Name of Demand	Amount of Demand for Grant voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
MINISTRY OF AGRICULTURE				
1	Agriculture		530,13,00,000	..
2	Other Services of Department of Agriculture and Cooperation		2,00,000	..
4	Department of Rural Development.		1,00,000	..
5	Department of Fertilizers		387,73,00,000	19,30,00,000
MINISTRY OF COMMERCE				
7	Department of Commerce		113,28,00,000	789,38,00,000

No of Demand	Name of Demand	Amount of Demand for Grant voted by the House	
1	2	Revenue Rs.	Capital Rs.
			3
MINISTRY OF COMMUNICATIONS			
9	Ministry of Communications	2,63,00,000	...
11	Telecommunicator Services		47,63,00,000
MINISTRY OF DEFENCE			
12	Ministry of Defence	22,00,00,000	1,00,000
13	Defence Pensions	169,90,00,000	...
14	Defence Services-Army	76,22,00,000	...
16	Defence Services-Air Force	60,98,00,000	...
17	Defence Ordnance Factories	25,50,00,000	...

No of Demand	Name of Demand	Amount of Demand for Grant voted by the House	
1	2	3	3
		Revenue Rs.	Capital Rs.
	MINISTRY OF ENERGY		
20	Department of Power	30,00,00,000	
	MINISTRY OF ENVIRONMENT AND FORESTS		
22	Ministry of Environment and Forests	...	2,14,00,000
	MINISTRY OF EXTERNAL AFFAIRS		
23	Ministry of External Affairs	332,91,00,000	...
	MINISTRY OF FINANCE		
24	Department of Economic Affairs	92,39,00,000	...
25	Currency, Coinage and Stamps	44,56,00,000	...

No of Demand	Name of Demand	Amount of Demand for Grant voted by the House		
1	2	3	Revenue Rs.	Capital Rs.
26	Payments of Financial Institutions		26,12,00,000	3,00,000
29	Transfers to State Governments		490,64,00,000	...
33	Audit		1,05,00,000	...
35	Direct Taxes		11,04,00,000	...
MINISTRY OF FOOD AND CIVIL SUPPLIES				
37	Department of Food		248,66,00,000	...

No of Demand	Name of Demand	Amount of Demand for Grant voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
MINISTRY OF HEALTH AND FAMILY WELFARE				
40	Department of Health		1,00,000	1,70,00,000
41	Department of Family Welfare		1,26,09,00,000	2,08,00,000
MINISTRY OF HOME AFFAIRS				
44	Police		125,36,00,000	36,41,00,000
45	Other Expenditure of the Ministry of Home Affairs		43,83,00,000	2,09,00,000
46	Transfers to Union Territory Governments		349,61,00,000	6,75,00,000
MINISTRY OF HUMAN RESOURCE DEVELOPMENT				
47	Department of Education		3,00,000	...

No of Demand	Name of Demand	Amount of Demand for Grant voted by the House	
1	2	Revenue Rs.	Capital Rs.
		3	
49	Art and Culture.	1,00,000	..
MINISTRY OF INDUSTRY			
51	Department of Industrial Development	58,00,00,000	..
53	Department of Public Enterprises	1,00,000	..
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS			
59	Ministry of Personnel, Public Grievances and Pensions	30,00,000	..
MINISTRY OF PETROLEUM AND CHEMICALS			
61	Department of Chemicals and Petro-Chemicals	1,00,000	30,00,000

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House		
1	2	3	Revenue Rs.	Capital Rs.
MINISTRY OF SCIENCE AND TECHNOLOGY				
67	Department of Biotechnology	...	3,79,00,000	
MINISTRY OF STEEL AND MINES				
68	Department of Steel	1,00,000	105,50,00,000	
69	Department of Mines	2,32,00,000	...	
MINISTRY OF SURFACE TRANSPORT				
70	Ministry of Surface Transport	1,00,000	40,86,00,000	
72	Ports, Lighthouses and Shipping	...	1,00,000	
MINISTRY OF TEXTILES				
73	Ministry of Textiles	2,00,000	1,00,000	

No of Demand	Name of Demand	Amount of Demand for Grant voted by the House	
1	2	3	3
		Revenue Rs.	Capital Rs.
MINISTRY OF TOURISM			
74	Ministry of Tourism	..	2,00,00,000
MINISTRY OF URBAN DEVELOPMENT			
75	Urban Development and Housing	2,00,000	2,00,000
76	Public works	...	3,55,00,000
77	Stationery and Printing	...	80,00,000
MINISTRY OF WATER RESOURCES			
78	Ministry of Water Resources	20,98,00,000	...
DEPARTMENT OF ELECTRONICS			
82	Department of Electronics	2,00,000	1,00,000

No of Demand	Name of Demand	Amount of Demand for Grant voted by the House	
1	2	Revenue Rs.	Capital Rs.
1	2	3	
PARLIAMENT, SECRETARIAT OF THE PRESIDENT AND VICE-PRESIDENT AND UNION PUBLIC SERVICE COMMISSION			
86	Rajya Sabha	1,30,00,000	
88	Secretariat of the Vice-President	2,00,000	
MINISTRY OF HOME AFFAIRS UNION TERRITORIES (Without Legislature)			
90	Delhi	14,00,000	45,41,00,000
91	Andaman & Nicobar Islands	15,90,00,000	2,31,00,000
92	Dadra & Nagar Haveli	...	35,00,000
93	Lakshadweep	141,00,000	

No of Demand	Name of Demand	Amount of Demand for Grant voted by the House
1	2	3
94	Chandigarh	Revenue Rs. 9,66,00,000
95	Daman & Diu	Capital Rs. 2,07,00,000
	TOTAL	3521.50,00,000 1127.95,00,000

11.45 hrs.

DEMANDS FOR EXCESS GRANTS
(GENERAL), 1987-88*[English]*

MR. SPEAKER: I shall now put the Demands for Excess Grants (General) for 1987-1988 to the vote of the House.

The question is:

exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to make good the excess on the respective grants during the year ended 31st day of March, 1988, in respect of the following demands entered in the second column thereof -

Demand Nos. 9, 10, 11, 12, 13, 14, 22, 37, 67, 74, 88, 91 and 92.

"That the respective excess sums not

*The motion was adopted**Demands for Excess Grants (General) for 1987-88 Voted by Lok Sabha*

<i>No. of Demand</i>	<i>Name of Demand</i>	<i>Amount of Demand Voted by the House</i>
<i>1</i>	<i>2</i>	<i>3</i>
		<i>Rs.</i>

I. EXPENDITURE MET FROM REVENUE

9.	Postal Services	41,66,32,153
11.	Ministry of Defence	13,95,69,203
12.	Defence Pensions	1,69,52,490
13.	Defence Services-Army	2,05,44,052
14.	Defence Services-Navy	21,91,56,682
22.	Deptt. of Economic Affairs	23,65,49,350
67.	Ministry of Textiles	35,23,369
74.	Public Works	5,67,26,369
92.	Chandigarh	4,44,94,910

II. EXPENDITURE MET FROM CAPITAL

10.	Telecommunication Services	27,31,79,784
-----	----------------------------	--------------

1	2	3
		<i>Rs.</i>
37.	Deptt. of Health	2,62,54,817
88.	Delhi	11,74,246
91.	Lakshadweep	1,23,62,194

11.47 hrs.

to move:

APPROPRIATION (VOTE ON ACCOUNT)
BILL* 1991

[English]

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): Sir, I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1991-92.

MR. SPEAKER: The question is;

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1991-92."

The motion was adopted

SHRI YASHWANT SINHA: Sir, I introduce** the Bill.

MR. SPEAKER: The Minister may now move that the Bill be taken into consideration.

SHRI YASHWANT SINGHA: Sir, I beg

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1991-92, be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1991-92, be taken into consideration."

The motion was adopted

MR. SPEAKER: The House will now take up Clause-by-Clause consideration of the Bill.

The question is:

"That Clauses 2 to 4 and the Schedule stand part of the Bill."

The motion was adopted

Clause 2 to 4 and the Schedule were added to the Bill

*Published in the Gazette of India, Extra-ordinary Part-II, Section 2, dated 11.3.91.

**Introduced with the recommendation of the President.

MR. SPEAKER: The question is:

the services of the financial year 1990-91."

"That Clause 1, the Enacting Formula and the Long Title stand part of the Bill.

The motion was adopted

The motion was adopted

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI YASHWANT SINHA: I introduce **the Bill.

MR. SPEAKER: The Minister may now move that the Bill be taken into consideration.

SHRI YASHWANT SINGH: Sir I beg to move:

"That the Bill was passed."

SHRI YASHWANT SINHA: I beg to move:

MR. SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1990-91, be taken into consideration."

"That the Bill was passed."

The motion was adopted

MR. SPEAKER: The Bill is passed.

MR. SPEAKER: The question is:

11.50 hrs.

APPROPRIATION (NO.2) BILL* 1991

[English]

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1990-91.

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1990-91, be taken into consideration."

The motion was adopted

MR. SPEAKER: The House will not take up clause by clause consideration of the Bill.

The question is:

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for

"That Clause 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted

*Published in the Gazette of India, Extra-ordinary Part-II, Section 2, dated 11.3.91.

**Introduced with the recommendation of the President.

*Clauses 2 and 3 and the Schedule
were added to the Bill*

MR. SPEAKER: The question is:

"That Clause 1, the Enacting Formula
and the Long Title stand part of the Bill"

The motion was adopted

*Clause 1, the Enacting Formula and
the Long Title were added to the Bill*

SHRI YASHWANT SINHA: I beg to
move:

"That the Bill be passed"

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted

11.52 hrs.

APPROPRIATION (NO.3) * 1991

[English]

THE MINISTER OF FINANCE (SHRI
YASHWANT SINHA): I beg to move for
leave to introduce a Bill to provide for the
authorisation of appropriation of moneys out
of the Consolidated Fund of India to meet the
amounts spent on certain services during
the financial year ended on the 31st day of
March, 1988 in excess of the amounts granted
for those services and for that year.

MR. SPEAKER: The question is:

"That leave be granted to introduce a

Bill to provide for the authorisation of
appropriation of moneys out of the
Consolidated Fund of India to meet the
amounts spent on certain services dur-
ing the financial year ended on the 31st
day of March 1988, in excess of the
amounts granted for those services and
for that year."

The motion was adopted

SHRI YASHWANT SINHA: I introduce**
the Bill.

MR. SPEAKER: The Minister may now
move that the Bill be taken into considera-
tion.

SHRI YASHWANT SINGHA: I beg to
move:

"That the Bill to provide for the authori-
sation of appropriation of moneys out of
the Consolidated Funds of India to meet
the amounts spent on certain services
during the financial year ended on the
31st day of March, 1988 in excess of the
amounts granted for those services and
for that year, be taken into considera-
tion."

MR. SPEAKER: The question is:

"That the Bill to provide for the authori-
sation of appropriation of moneys out of
the Consolidated Fund of India to meet
the amounts spent on certain services
during the financial year ended on the
31st day of March, 1988 in excess of the
amounts granted for those services and
for that year, be taken into considera-
tion."

The motion was adopted

*Published in the Gazette of India, Extra-ordinary Part-II, Section 2, dated 11.3.91.

**Introduced with the recommendation of the President.

MR. SPEAKER: The House will now take up clause by clause consideration of the Bill.

The question is:

"That the Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted

Clause 2 and 3 and the Schedule were added to the Bill

MR. SPEAKER: The question is:

"That Clause 1, the Enacting Formula and Long Title stand part of the Bill

The motion was adopted

Clause 1, the Enacting Formula and the Long Title were added to the Bill

SHRI YASHWANT SINHA: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted

11.54 hrs.

FINANCE BILL, 1991

[*English*]

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to move:

"That the Bill to continue for the financial year 1991-92 the existing rates of in-

come-tax and to provide for the continuance of the provisions relating to auxiliary duties of customs and special duties of excise for the said year, be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to continue for the financial year 1991-92 the existing rates of income-tax and to provide for the continuance of the provisions relating to auxiliary duties of customs and special duties of excise for the said year, be taken into consideration."

The motion was adopted

MR. SPEAKER: The House will now take up clause by clause consideration of the Bill.

The question is:

"That Clause 2 to 4 stand part of the Bill."

The motion was adopted

Clause 2 to 4 were added to the Bill

MR. SPEAKER: The question is:

"That Clause 1, the Enacting Formula and Long Title stand part of the Bill

The motion was adopted

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI YASHWANT SINHA: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted

MR. SPEAKER: The House shall now take up Item Nos. 43 to 46 together.

11.55-1/2 hrs.

STATUTORY RESOLUTION RE.
PUNJAB STATE ELECTRICITY BOARD

[*English*]

MR. SPEAKER: The House shall now take up the Statutory Resolution.

Shri Kalyan Singh Kalvi to move the Statutory Resolution.

[*Translation*]

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI): I beg to move the following Resolution:-

"That in pursuance of sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 (54 of 1948), read with clause (b) of the Proclamation issued on the 11th May, 1987 by the President under article 356 of the Constitution with respect to the State of Punjab, this House accords approval for fixing under the said sub-section (3) the sum of one thousand crores of rupees as the maximum amount which the Punjab State Electricity Board may at any time have on loan under sub-section (1) of the said section 65."

[*English*]

MR. SPEAKER: I shall now put the Statutory Resolution to the vote of the House. The question is;

"That in pursuance of sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 (54 of 1948), read with clause (b) of the Proclamation issued on the 11th May, 1987 by the President under article 356 of the Constitution with respect to the State of Punjab, this House accords approval for fixing under the said sub-section (3) the sum of one thousand crores of rupees as the maximum amount which the Punjab State Electricity Board may at any time have on loan under sub-section (1) of the said section 65."

The motion was adopted

11.56 hrs.

PUNJAB BUDGET, 1991-92

DEMANDS FOR GRANTS ON
ACCOUNT (PUNJAB), 1991-92

[*English*]

MR. SPEAKER: I shall now put the Demands for Grants on Account of Punjab for 1991-92 to the vote of the House.

The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President, out of the Consolidated Fund of the State of Punjab, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1992 in respect of the heads of demands entered in the second column thereof against Demands 1 to 30."

The motion was adopted

Dem. for Grants on Accounts

Demands for Grants (Punjab) for 1991-92 voted by Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
1	Agriculture and Forests		56,65,96,000	18,35,48,000
2	Animal Husbandry and Fisheries		18,35,48,000	23,29,34,000
3	Co-operation		8,50,78,000	36,46,03,000
4	Defence Services Welfare		2,49,24,000	36,46,03,000
5	Education		2,95,25,65,000	15,62,000
6	Elections		3,34,18,000	...
7	Excise and Taxation		8,41,88,000	...

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House	
1	2	3	
		Revenue Rs.	
		Capital Rs.	
8	Finance	1,46,78,32,000	5,17,15,000
9	Food and Supplies	2,43,30,000	6,71,04,48,000
10	General Administration	9,96,59,000	...
11	Health and Family Welfare	92,65,93,000	...
12	Home Affairs and Justice	1,22,69,38,000	5,00,00,000
13	Industries	7,00,92,000	19,75,50,000
14	Information and Public Relations	3,16,62,000	...
15	Irrigation and Power	7,56,98,000	3,16,20,98,000
16	Labour and Employment	3,32,42,000	...

Dem. for Grants on Accounts

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House	3	Revenue Rs.	Capital Rs.
17	Local Government, Housing and Urban Development			10,38,30,000	14,13,87,000
18	Personnel and Administrative Reforms			1,17,50,000	...
19	Planning			1,45,72,91,000	...
20	Programme Implementation			2,00,000	...
21	Public Works			94,67,57,000	50,14,67,000
22	Revenue and Rehabilitation			45,33,67,000	...
23	Rural Development and Panchayats			21,61,50,000	...
24	Science, Technology and Environment			60,60,000	42,28,000

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House		
1	2	3	Revenue Rs.	Capital Rs.
25	Social and Women's Welfare and Welfare of Scheduled Castes and Backward Classes	3	26,40,45,000	2,79,21,000
26	State Legislature	...	1,21,92,000	...
27	Technical Education and Industrial Training	...	19,25,36,000	26,42,000
28	Tourism and Cultural Affairs	...	1,29,84,000	1,73,00,000
29	Transport	...	59,25,40,000	14,69,41,000
30	Vigilance	...	1,19,18,000	...

11.56-1/2 hrs.

DEMANDS FOR SUPPLIMENTARY
GRANTS (PUNJAB),1990-91

[*English*]

MR. SPEAKER: I shall now put the Demands for supplementary Grants of Punjab for 1990-91 to the vote of the House.

The question is:

"That the Supplementary sums to ex-

ceeding the amounts on Revenue Account and Capital Account shown in the third Column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges that will come in course of payment during the financial year ending the 31st day of March, 1991 in respect of heads of demands entered in the second column thereof against:- Demands Nos. 1 to 5, 7, 9, 12 to 17, 21 to 23, 25, 27, 29 and 30."

The motion was adopted

Demands for Supplementary Grants (Punjab) 1990-91 Voted by Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
1.	Agriculture and Forests		3,000	1,000
2.	Animal Husbandry and Fisheries		12,12,27,000	—
3.	Co-operation		20,95,96,000	8,89,75,000
4.	Defence Services Welfare		1,60,96,000	—
5.	Education		49,19,35,000	—
7.	Excise and Taxation		3,16,000	—
9.	Food and Supplies		—	42,31,10,000

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House		
		1	2	3
		Revenue Rs.	Capital Rs.	
12.	Home Affairs and Justice	39,30,24,000	—	
13.	Industries	1,000	3,000	
14.	Information and Public Relations	9,41,000	—	
15.	Irrigation and Power	8,97,93,000	1,22,35,22,000	
16.	Labour and Employment	66,17,000	—	
17.	Local, Government, Housing and Urban Development	1,05,46,000	—	
21.	Public Works	4,77,32,0000	—	
22.	Revenue and Rehabilitation	34,10,24,000	—	
23.	Rural Development and Panchayats	16,45,80,000	—	

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
25.	Social and Women's Welfare and Welfare of Scheduled Castes and Backward Classes		49,40,40,000	4,04,000
27.	Technical Education and Industrial Training		2,24,37,000	—
29.	Transport		3,89,69,000	—
30.	Vigilance		15,11,000	—

11.57 hrs

[English]

PUNJAB APPROPRIATION (VOTE ON ACCOUNT) BILL*, 1991

MR. SPEAKER: The House shall now take up Punjab Appropriation Bills for introduction, consideration and passing. Shri Yashwant Sinha to move for leave to introduce the Bill.

THE FINANCE MINISTER (SHRI YASHWANT SINHA): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1991-92.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1991-92."

The motion was adopted.

SHRI YASHWANT SINHA: Sir, I introduce** the Bill.

MR. SPEAKER: The Minister may now move that the Bill be taken into consideration.

SHRI YASHWANT SINHA: I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the Financial year 1991-92, be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the Services of a part of the Financial Year 1991-92, be taken into consideration."

The motion was adopted

MR. SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Causes 2 and 3 and the Schedule were added to the Bill.

MR. SPEAKER: The question is:

"That clause 1, Enacting formula and long Title stand part of the Bill.

The motion was adopted

Clause 1, the Enacting Formula and the long Title were added to the Bill.

12.00 hrs

SHRI YASHWANT SINHA: I beg to move:

"That the Bill be passed".

MR. SPEAKER: The question is:

"That the Bill be passed".

The motion was adopted.

*Published in gazette of India Extra-ordinary, Part II, Section 2 dated 11.3.91

**Introduced with the recommendation of the president.

12.01 hrs

the financial year 1990-91, be taken into consideration."

[English]

The motion was adopted.

PUNJAB APPROPRIATION BILL, 1991*

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the Financial year 1990-91.

MR. SPEAKER: The House shall now take up clause-by-clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill".

MR. SPEAKER: The question is:

The motion was adopted.

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1990-91".

Clauses 2 and 3 and the Schedule were added to the Bill.

MR. SPEAKER: The question is:-

"That clause the Enacting Formula and the Long Title stand part of the Bill.

The motion was adopted.

The motion was adopted

SHRI YASHWANT SINHA: I introduce** the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

MR. SPEAKER: The Minister may now move that the Bill be taken into consideration.

SHRI YASHWANT SINHA: I beg to move:

SHRI YASHWANT SINHA: I beg to move:

"That the Bill be passed".

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1990-91, be taken into consideration".

MR. SPEAKER: The question is:

"That the Bill be passed".

The motion was adopted.

MR. SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of

MR. SPEAKER: The House shall now take up item nos. 51 to 55 of the List of Business for today, together.

*Published in gazette of India Extra-ordinary, Part II, Section 2 dated 11.3.91

**Introduced with the recommendation of the president.

12.04 hrs

[*Translation*]

STATUTORY RESOLUTION RE CONTINUANCE OF PROCLAMATION IN RESPECT OF ASSAM

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): Mr. Speaker, Sir, I beg to move:

"That this House approves the continuance in force of the Proclamation dated the 27th November, 1990, in respect of Assam, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 27th May, 1991."

MR. SPEAKER: Order please. I shall now put the Statutory Resolution moved by Shri Subodh Kant Sahay to the vote of the House. The question is:

"That this House approves the continuance in force of the Proclamation dated the 27th November, 1990, in respect of Assam, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 27th May, 1991".

The Lok Sabha divided

AYES

Division No. 4

12.06 hrs.

Adaikalaraj, Shri L.

Agarwal, Shri J.P.

Ahmed, Shri Kamaluddin

Akabar, Shri M.J.

Anbarasu Era, Shri

Antony, Shri P. A.

Antulay, Shri A.R.

Arunachalam, Shri M.

Asokaraj, Shri A.

Bajpai, Dr. Rajendra Kumari

Bala Goud, Shri T.

Balaraman, Shri L.

Bali, Shrimati Vyjayantimala

Bansi Lal, Shri

Basavaraj, Shri G.S.

Basheer, Shri T.

Bega Ram, Shri

Benjamin, Shri S.

Bhagat, Shri H.K.L.

Bhajan Lal, Shri

Bhakata, Shri Manoranjan

Bhardwaj, Shri Parasram

Bhatia, Shri Ram Sewak

Bhosle, Shri Prataprao Baburao

Bhoye, Shri Reshma Motiram

Bhuria, Shri Dileep Singh

Birender Singh, Rao

Chandra Shekhar, Shri

Chandrasekhar, Shrimati M.

Chandrashekharapa, Shri T.V.

Charles, Shri A.	Gavit Shri Manikrao hodlya
Chaudhary, Shri Ram Prasad	Giriappa, Shri C.P. Mudala
Chaudiry, Shri Kamal	Gokhle, Shri Vidyadhar
Chauhan, Shri Prabhatsinh	Gomango, Shri Giridhar
Chavan, Shrimati Premalabai	Gounder, Shri A.S.
Chennithala, Shri Ramesh	Gowda, Shri D.M. Putte
Chennupati, Shrimati Vidya	Gudadinni, Shri B.K.
Chinta Mohan, Dr.	Gupta, Shri Janak Raj
Chowdhary, Shri Dasai	Het Ram, Shri
Damor, Shri Sombhai	Inder Jit, Shri
Das, Shri Bhakta Charan	Jaffer Sharief, Shri C.K.
Deora, Shri Murl	Jag Pal Singh, Shri
Deshmukh, Shri Anantrao	Jai Parkash, Shri
Deshmukh, Shri Ashok Anandrao	Jamuna, Shrimati J.
Dev, Shri Sontosh Mohan	Janardhanan, Shri Kadambur M.R.
Devarajan, Shri B.	Jawali, Dr. Basavaraj
Dhakane, Shri Babanrao	Jayamohan, Shri A.
Dhankhar, Ch. Jagdeep	Jeevarathinam, Shri R.
Dhawan, Shri Harmohan	Jhikram, Shri Mohanlal
Dore, Shri Raja Ambanna Nayak	Kalvi, Shri Kalayan Singh
Faleiro, Shri Eduardo	Kamal Nath, Shri
Gadgil, Shri V.N.	Kamble, Shri Arvind Tulshiram
Gaikwad, Shri Udaysingrao Nana- saheb	Kamson, Prof. Meijinlung
Gajapathi, Shri Gopi Nath	Kareddula, Kumari Kamalaji
Gandhi, Shri Rajiv	Kaul, Shrimati Sheila
Gangadhar, Shri S.	Keshari Lal, Shri

Kodikkunnil, Shri Suresh	Narayanan, Shri P.G.
Konthala, Shri Rama Krishna	Nayak, Shri Nakul
Kotadia, Shri Manubhai	Netam, Shri Arvind
Krishna, Shri G.	Nikam, Shri Govindrao
Krishna Kumar, Shri S.	Odeyar, Shri Channaiah
Kumaramangalam, Shri P.R.	Oraon, Shrimati Sumati
Kuppuswamy, Shri C.K.	Pande, Shri Rajmangal
Kurien. Prof. P.J.	Pandian, Shri D.
Lakshmanan, Prof. Savithri	Panja, Shri Ajit
Mahadik, Shri Vamanrao	Patel, Shri Arjunbhai
Mahajan, Shri Y.S.	Patel, Shri Shantilal Purushottam Das
Mallik, Shri Mangaraj	Patil, Shri Balasaheb Vikhe
Mallikarjun, Shri	Patil, Shri Prakashbapu Vasantrao
Manemma, Shrimati T.	Patil, Shri S.T.
Marak, Shri Sanford	Patil, Shri Shankarrao
Marbaniang, Shri Peter G.	Patil, Shri Shivraj V.
Mathew, Shri Palai K.M.	Patil, Shri Uttamrao
Mishra, Shri Balgopal	Patil, Shri Yashwantrao
Mishra, Shri Janeshwar	Penchalliah, Shri P.
Mishra, Shri Raj Mangal	Peruman, Dr. P. Vallal
Muraleedharan, Shri K.	Poojary, Shri Janardhana
Murthy, Shri Kusuma Krishna	Potdukhe, Shri Shantaram
Muthiah, Shri R.	Parbhu, Shri R.
Naik, Shri G. Devaraya	Pradhani, Shri K.
Naikar, Shri D.K.	Prasad, Shri R.S.
Nandi, Shri Yellaiah	Prasad, Shri V. Sreenivasa

Purohit, Shri Banwarilal	Rawat, Shri Harish
Purushothaman, Shri Vakkom	Reddy, Shri A. Venkata
Rahi, Shri Ramlal	Reddy, Shri B.N.
Rai, Shri Kalp Nath	Reddy, Shri Kotla Vijaya Bhaskara
Rajeshwaran, Dr. V.	Redy, Shri M.G.
Rajeswari, Shrimati Basava	Reddy, Shri P. Narsa
Raju, Shri M.M. Pallam	Reddy, Shri R. Surender
Raju, Shri S. Vijaya Rama	Reddy, Shri Rajamohan
Raju, Shrimati Uma Gajapathi	Reddy, Shri Y.S. Rajasekhar
Rakesh, Shri R.N.	Sadul, Shri Dharmanna Mondayya
Ram Babu, Shri A.G.S.	Sahay, Shri Subodh Kant
Ram Prakash, Ch.	Sai, Shri A. Pratap
Ram Sagar, Shri (Saidpur)	Saran, Shri Daulat Ram
Ramachandran, Shri Mullappally	Sathe, Shri Vasant
Ramdass, Dr. R.	Save, Shri Moreshwar
Ramakrishna, Shri Y.	Sayeed, Shri P.M.
Ramamurthy, Shri K.	Sekhar, Shri M.G.
Ranga, Prof. N.G.	Selvam, Shri Kanci Panneer
Rao, Shri J. Chokka	Selvarasu, Shri M.
Rao, Shri J. Vengala	Sema, Shri Shikiho
Rao, Shri P.V. Narasimha	Shakya, Shri Ram Singh
Rao, Shri R. Gundu	Shankaranand, Shri B.
Rao, Shri Srinivas	Shanmugam, Shri P.
Rao, Shri V. Krishna	Sharma, Shri Chiranji Lal
Rathva, Shri Narayanbhai Jamlabhai	Sharma, Shri Dharm Pal
Rathod, Shri Uttam	Shastri, Shri Kapil Dev

Shekhada, Shri Govindbhai Kanjibhai	Thorat, Shri S.B.
Shingada, Shri D.B.	Thungon, Shri P.K.
Sidnal, Shri S.B.	Tiwari, Shri Brij Bhushan
Silvera, Dr. C.	Umbrey, Shri Laeta
Singam, Shri Basavapunnaiah	Varma, Shri B. Rajaravi
Singaravadivel, Shri S.	Varma, Shri Dharmesh Prasad
Singh, Shri Anand	Venkatesan, Shri P.R.S.
Singh, Shri Dhanraj	Venkatswamy, Shri G.
Singh, Shri Dharmgaj	Verma, Shrimati Usha
Singh, Shri K. Manvendra	Viswanatham, Dr
Singh, Shri Lalit Vijay	Wadiyar, Shri Srikanta Datta Narasimha Raja
Singh, Prof. N. Tombi	Yadav, Shri Baleshwar
Singh, Shri Uday Pratap	Yadav, Shri Chhotey Singh
Singh Deo, Shri A.N.	Yadav, Shri Hukumdeo Narayan
Sinha, Shrimati Usha	Yadava, Shri Ramjilal
Sodhi, Shri Mankuram	Yazdani, Dr. Golam
Solanki, Shri Surajabhenu	Yuvraj, Shri
Sonkar, Shri Kalpnath	NOES
Srikantaiah, Shri H.C.	Acharia, Shri Basudeb
Sukhbuns Kaur, Shrimati	Ahmed, Shri Anwar
Sultanpuri, Shri K.D.	Ali, Shrimati Subhashini
Sundararaj, Shri N.	Atinder Pal Singh, S.
Suryawanshi, Shri Narsingrao	Baitha, Shri Mahendra
Thambi, Durai, Dr.	Bala, Dr. Asim
Thapa, Shri Nandu	Banatwalla, Shri G.M.
Thomas, Shri P.C.	Barman, Shri Palas

Basu, Shri Anil	Jha, Shri Bogendra
Basu, Shri Chitta	Kabde, Dr. Venkatesh
Beg, Shri Yusuf	Kaushik, Shir Purushottam
Behera, Shri Bhajaman	Khan, Shri Arif Mohammad
Bhartiya, Shri Santosh	Khan, Shri Sukhendu
Bhattacharya, Shrimati Malini	Kirpal Singh, Shri
Brahmbhatt, Shri Prakash Koko	Kushwaha, Shri Jagdish Singh
Chakravorty, Shri Susanta	Lodhi, Shri Ganga Charan
Chatterji, Shri Somnath	Mahale, Shri Haribhau Shankar
Chavda, Shri Khemchandbhai Somabhai	Mahata, Shri Chitta
Choudhary, Shri Lokanath	Makkasar, Shri Shopat Singh
Choudhary, Shri Saifuddin	Malik, Shri Purna Chandra
Dandavate, Prof. Madhu	Malik, Shri Satya Pal
Das, Shri Anadi Charan	Mandal, Shri Sanat Kumar
Dome, Dr. Ram Chandra	Manjay Lal, Shri
Fernandes, Shri George	Mantosh, Shri Paul R.
Fernandez, Shri Joss	Masudal Hossain, Shri Syed
Giri, Shri Sudhir	Mayawati, Kumari
Gujral, Shri I.K.	Mirdha, Shri Nathu Ram
Gupta, Shri Indrajit	Misra, Shri Satyagopal
Hannan Mollah, Shri	Mukhopadhyay, Shri Ajoy
Hansda, Shri Matilal	Munda, Shri Govinda, chandra
Harish Pal, Shri	Munjare, Shri Kankar
Harsh Vardhan, Shri	Negi, Shri C.M.
Heera Bhai, Shri	Nehru Shri Arun Kumar
Jena, Shri Srikanta	Nitish Kumar, Shri

Pacherwal, Shri Gopal	Samad, Shri Abdul
Pal, Shri M.S.	Saroj, Shri Sarju Prasad
Pal, Shri Rupchand	Shastri, Shri Yamuna Prasad
Panwar, Shri harpal Singh	Singh, Shri Har Govind
Paswan, Shri Chhedii	Singh, Shri Hari Kishore
Paswan, Shri Ram Vials	Singh, Shri Pratap
Patel, Shri Ram Pujan	Singh, Shri Ram Naresh
Patnaik, Shri Sivaji	Singh, Shri Ram Prasad
Pramanik, Shri radhika Ranjan	Singh, Shri Surya Narayan
Prasad, Shri Hari Kewal	Soren, Shri Shibu
Prasad, Shri R.S.	Tarif Singh, Shri
Rai, Shri Lalbaboo	Taslimudin, Shri
Rai, Shri, M. Ramanna	Tiraky, Shri Piyus
Raju, Shri Bh. Vijayakumar	Tyagi, Shri K.C.
Ram Dhan, Shri	Unnikrishanan, Shri K.P.
Ram Sajiwan, Shri	Verma, Shri Sheo Sharan
Ram Singh, Shri	Verma, Shri Upendra Nath
Raychaudhuri, Shri Sudarsan	Yadav, Shri Devendra Prasad
Routray, Shri Nilamani	Yadav, Shri Ram Sharan
Roy, Shri A.K.	Yadav, Dr. S.P.
Roy, Shri Haradhan	Yadav, Shri Satyapal Singh
Roypradhan, Shri Amar	Yadav, Shri Sharad
Sait, Shri Ibrahim Sulaiman	Yadav, Shri Surya Narayan

Zainal Abedin, Shri

[English]

The Lok Sabha divided:

MR. SPEAKER: Subject to correction,*
the result of the division is:

Ayes: 229

Noes: 107

The motion was adopted.

12.11 hrs

STATUTORY RESOLUTION RE ASSAM
STATE ELECTRICITY BOARD

[Translation]

THE MINISTER OF ENERGY (SHRI
KALYAN SINGH KALVI): I beg to move:

"That in pursuance of sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 (54 of 1948), read with clause (b) of the Proclamation issued on the 27th November, 1990 by the President under article 356 of the Constitution with respect to the State of Assam, this House accords approval for fixing under the said sub-section (3) sum of one thousand and one hundred crores of rupees as the maximum amount which the Assam State Electricity Board may at any time have on loan under sub-section (1) of the said section 65."

MR. SPEAKER: I shall now put the Statutory Resolution at Item No. 53 to the vote of the House.

The question is:

"That in pursuance of sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 (54 of 1948), read with clause (b) of the Proclamation issued on the 27th November, 1990 by the President under article 356 of the Constitution with respect to the State of Assam, this House accords approval for fixing under the said sub-section (3) the sum of one thousand and one hundred crores of rupees as the maximum amount which the Assam State Electricity Board may at any time have on loan under sub-section (1) of the said section 65."

The motion was adopted.

12.12 1/2 hrs

ASSAM BUDGET, 1991-92 DEMANDS
FOR GRANTS ON ACCOUNT (ASSAM),
1991-92

[English]

MR. SPEAKER: I shall now put the Demands for Grants on account of Assam for 1991-92 to the vote of the House.

The question is:

*The following Members also recorded their votes:

Ayes: Shri Devi Lal, Shri K.R. Narayanan, Dr. Bhagwan Dass Rathor, Shri M.M. Patel, Shri Bojja Venkata Reddy, Shri N. Dennis, Shri B.M. Mujahid, Shri Mohd. Hassan Commander, Shri Mohanbhai Sanjibhai Delkar and Shri Munnar Khan.

Noes: Shri Nani Bhattacharya, Shri Amal Datta, Shri Rajdev Singh, Shri Ramashray Prasad Singh, Shri Mitrasen Yadav, Shri Shailendra Mahato, Shri Manoranjan Sur, Shri Chun chun Prasad Yadav, Prof. Gopalrao Mayekar, Shri Tarit Barn Topdar, Shri M. Selvarasu, Shri Ajit Singh, Shri Nirmal Kanti Chatterjee, Dr. Biplab Dasgupta, Shri Ajay Singh, Shri Mandhata Singh and Shri Rama Mohan Rao.

Dem. for Grants on Account

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the president, out of the Consolidated Fund of the State of Assam, on account, for or towards defraying the charges

during the year ending on the 31st day of March, 1992 in respect of the heads of demands entered in the second column thereof against Demands 1 to 70."

The motion was adopted

Demands for Grants on Account (Assam) for 1991-92 voted by Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House	Revenue Rs	Capital Rs.
1	2	3		
1	State Legislature		1,53,03,000	.
2	Council of Ministers		33,39,000	..
3.	Administration of Justice		4,52,49,000	..
4	Elections		5,89,15,000	..
5.	Sales Tax and Other Taxes		2,98,63,000	..
6.	Land Revenue and Land Ceiling		15,80,80,000	...
7.	Stamps and Registration		73,00,000	.

No. of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
8.	Excise and prohibition		2,18,60,000	..
9.	Transport Services		7,49,85,000	7,34,00,000
10.	Other Fiscal Services		12,37,000	..
11.	Secretariat and Attached Offices		14,43,08,000	..
12.	District Administration		10,47,18,000	..
13.	Treasury and Accounts Administration		3,00,33,000	..
14.	Police		89,03,22,000	50,000
15.	Jails		2,38,16,000	..
16.	Stationery and Printing		2,17,57,000	..

No. of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House	Revenue Rs	Capital Rs.
1	2	3		
17.	Administrative and Functional Buildings		9,26,94,000	16,57,41,000
18.	Fire Services		2,99,84,000	..
19.	Vigilance Commission and Others		1,09,32,000	..
20.	Civil Defence and Home Guards		5,97,63,00	..
21.	Guest Houses, Govt Hostels etc		88,55,000	..
22.	Administrative Training		60,36,000	..
23.	Pension and other Retirement benefits		32,44,71,000	..
24.	Aid Materials		1,61,00,000	..
25.	State Lotteries and Others		5,70,03,000	..

No. of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
26.	Education		2,58,32,92,000	2,50,000
27.	Art and Culture		3,17,19,000	..
28.	State Archives		5,00,000	..
29.	Medical and Public Health		52,29,53,000	..
30.	Water supply and Sanitation		38,97,68,000	..
31.	Sanitation and Sewerage		21,42,000	..
32.	Housing Schemes		2,51,57,000	70,81,000
33.	Residential Buildings		3,21,70,000	2,28,25,000
34.	Urban Development		2,76,58,000	4,83,20,000

No. of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
35.	Information and Publicity		1,22,74,000	...
36.	Labour and Employment		7,39,29,000	...
37.	Food, Storage, Ware Housing and Civil supplies		12,51,37,000	...
38.	Welfare of Scheduled Castes/Scheduled Tribe and Other Backward Classes		13,38,87,000	27,50,000
39.	Social Security Welfare and Nutrition		7,53,15,000	...
40.	Freedom Fighters, Rajya Sainik Board, Relief Programmes etc.		2,06,10,000	2,50,000
41.	Natural Calamities		30,00,00,000	...
42.	Social Services		11,55,000	

No. of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
43.	Co-operation		8,01,56,000	11,35,63,000
44.	North-Eastern Concl Schemes		68,75,000	5,59,50,000
45.	Census, Surveys and Statistics		2,17,82,000	...
46.	Weights and Measures		60,90,000	...
47.	Trade Adviser		9,54,000
48.	Agriculture		47,65,77,000	3,00,00,000
49.	Irrigation		7,34,82,000	48,07,25,000
50.	Other Special Area Programmes		1,56,40,000
51.	Soil and Water Conservation		4,33,39,000	...

No. of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
52.	Animal Husbandry		18,37,09,000	..
53.	Dairy Development		3,54,70,0000	25,20,000
54.	Fisheries		4,79,10,000	5,50,000
55.	Forestry and Wild Life		40,06,58,000	..
56.	Rural Development (Panchayat)		13,79,36,000	..
57.	Rural Development		46,06,02,000	..
58.	Industries		2,55,42,000	19,00,00,000
59.	Sericulture and Weaving		20,78,52,000	1,65,59,000

No. of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
60.	Cottage Industries		4,40,38,000	1,74,00,000
61.	Mines and Minerals		2,01,08,000	
62.	Power (Electricity)		22,27,000	74,93,00,000
63.	Flood Control		17,83,86,000	17,33,50,000
64.	Roads and Bridges		35,21,16,000	41,38,50,000
65.	Tourism		89,90,000	44,38,000
66.	Payment of Compensation and Assignment to Local Bodies and panchayati Raj Institutions		4,29,16,00	..
67.	Assam Capital Construction			88,40,000

No. of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House	3	Revenue Rs.	Capital Rs.
1	2				
68.	Loans and Advances to Government Servants			...	4,33,00,000
69.	Scientific Services and Research			1,36,00,000	
70.	Hill Areas			3,53,5000	1,12,50,000

12.13 hrs

DEMANDS FOR SUPPLEMENTARY
GRANTS (ASSAM), 1990-91

[*English*]

MR. SPEAKER: I shall now put the Demands for Supplementary Grants in respect of the Budget for the State of Assam for 1990-91 to the vote of the House.

The question is:

“That the Supplementary sums not

exceeding the amounts on Revenue Accounts and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Assam to defray the charges that will come in course of payment during the financial year ending the 31st day of March, 1991 in respect of he'ds of demands entered in the second column thereof against. Demand Nos. 3,6,7,9,10,11,12,14, to 21, 25, 26, 27, 29,32, to 36, 38 to 43,45,47, 48,52 to 56,59,60,62,64 and 65.”

The motion was adopted

Demands for Supplementary Grants (Assam) 1990-91 voted by Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
3	Administration of Justice		38,47,000	
6	Land Revenue and Land Ceiling		3,96,96,000	
7.	Stamps and Registration		3,83,000	..
9.	Transport Services		2,89,35,000	6,83,00,000
10.	Other Fiscal Services		8,46,000	..
11.	Secretariat and Attached offices		8,00,000	..
12.	District Administration		4,28,09,000	..
14.	Police		17,00,00,000	..

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
15.	Jails		44,50,000	...
16.	Stationery and Printing		1,29,98,000	...
17.	Administrative and Functional Building		2,37,35,000	3,69,69,000
18.	Fire Services		45,73,000	...
19.	Vigilance Commission and Others		9,00,000	...
20.	Civil Defence and Home Guards		5,00,000	...
21.	Guest Houses, Govt. Hostels etc.		25,40,000	...
25.	State Lotteries and others		1,58,48,000	...

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House		
		1	2	3
26.	Education	72,63,35,000
27.	Art and Culture	65,72,000
29.	Medical and Public Health	11,22,44,000
32.	Housing Schemes	48,76,000
33.	Residential Buildings	...	33,80,000	...
34.	Urban Development	13,50,000	3,34,26,000	...
35.	Information and Publicity	63,40,000
36.	Labour and Employment	68,44,000
38.	Welfare of Scheduled Castes/Scheduled Tribes and Other Backward Classes	2,09,40,000

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
39.	Social Security Welfare and Nutrition		4,24,82,000	..
40.	Freedom Fighters, Rajya Programmes etc		20,00,000	
41.	Natural Calamities		30,00,00,000	..
42.	Social Services		30,000	..
43.	Co-operation		1,00,00,000	..
45.	Census, Surveys and Statistics		1,50,000	..
47.	Trade Adviser		71,000	..
48.	Agriculture		1,79,20,000	..
52.	Animal Husbandry		1,16,63,000	..

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
53.	Dairy Development		1,50,000	..
54.	Fisheries		2,74,000	..
55.	Forestry and Wild Life		2,96,61,000	..
56.	Rural Development (Panchayat)		1,26,85,000	..
59.	Sericulture and Weaving		1,11,06,000	..
60.	Cottage Industries		4,00,000	..
62.	Power (Electricity)		...	109,47,00,000

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House
1	2	3
64.	Roads and Bridges	Revenue Rs. 5,95,65,000
65.	Tourism	27,25,000
		Capital Rs. 6,31,79,000
		...

12.14 hrs

ASSAM APPROPRIATION (VOTE ON ACCOUNT) BILL, *1991

[English]

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Assam for the services of a part of the financial year 1991-92.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Assam for the services of a part of the financial year 1991-92."

The motion was adopted.

SHRI YASHWANT SINHA: Now I introduce** the bill.

MR. SPEAKER. The Minister may now move that the Bill be taken into consideration.

SHRI YASHWANT SINHA: I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Assam for the services of a part of the financial year 1991-92 be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of

the Consolidated Fund of the State of Assam for the services of a part of the financial year 1991-92, be taken into consideration."

The motion was adopted

MR. SPEAKER: The House will now take up clause by clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted

Clauses 2 and 3 and the Schedule were added to the Bill.

MR. SPEAKER: The question is:

"That clause 1, Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted

Clauses 1, Enacting Formula and the Long Title were added to the Bill.

SHRI YASHWANT SINHA: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted

*Published in Gazette of India, Extra-ordinary, Part-II Section 2, dated 11-3-91

**Introduced with the recommendation of the President.

12.16 hrs

ASSAM APPROPRIATION (NO. 2) BILL,
*1991

[English]

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam for the Services of the financial year 1990-91.

MR. SPEAKER: The question is:

"That leave be granted to introduce a bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year 1990-91"

The motion was adopted

SHRI YASHWANT SINHA: Now I introduce** the Bill.

SHRI YASHWANT SINHA: I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year 1990-91, be taken into consideration.

MR. SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year 1990-91, be taken into consideration."

MR. SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted

Clause 2 and 3 and the Schedule were added to the Bill.

MR. SPEAKER: The question is:

"That Clause 1, Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted

Clause 1, Enacting Formula and the Long Title were added to the Bill.

SHRI YASHWANT SINHA: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

12.18 hrs.

TAMIL NADU BUDGET, 1991-92 DEMANDS FOR GRANTS ON ACCOUNT (TAMIL NADU), 1991-92

[English]

MR. SPEAKER: The House shall now take up item Nos, 60 to 62 together. I shall

*Published in Gazette of India, Extra-ordinary, Part-II Section 2, dated 11-3.91**

**Introduced with the recommendation of the President.

now put the Demands for Grants on Account of Tamil Nadu for 1991-92 to the vote of the House.

The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to

the President, out of the Consolidated Fund of the State of Tamil Nadu, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1992 in respect of the heads of demands entered in the second column thereof against Demands 1 to 24, 26 to 62."

The motion was adopted

Demands for Grants on Account (TAMIL NADU) for 1991-92 Voted by Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
1	Land Revenue Department		3,77,33,000	..
2	State Excise Department		2,87,39,000	..
3	Motor Vehicles Acts-Administration		2,87,39,000	..
4	General Sales Tax and other Taxes and Duties-Administration		16,51,02,000	..
5	Stamps-Administration		1,03,37,000	..
6	Registration		7,25,59,000	..
7	State Legislature		1,44,39,000	
8	Elections		11,88,39,000	..

No. of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
9	Head of State, Ministers and Headquarters Staff		21,18,57,00	...
10	Milk Supply Schemes		2,03,43,000	...
11	District Administration		71,06,05,000	...
12	Administration of the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959		3,69,68,000	...
13	Administration of Justice		16,20,71,000	...
14	Jails		9,50,71,000	...
15	Police		106,84,79,000	...
16	Fire Service		8,16,88,000	...
17	Education		622,75,10,000	...

1991-92 Dem. for Grants on Account

No. of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
18	Medical		121,94,03,000	..
19	Public Health		76,23,44,000	..
20	Agriculture		302,42,76,000	..
21	Fisheries		7,22,92,000	
22	Animal Husbandry		29,20,88,000	..
23	Cooperation		19,19,51,000	..
24	Industries		4,54,63,000	..
26	Hindlooms and Textiles		26,80,05,000	..
27	Khadi and Village Industries		3,63,11,000	

1991-92 Dem. for Grants on Account

No. of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
28	Community Development Projects		182,41,71,000	..
29	Labour including Factories		20,31,42,000	..
30	Social Welfare		167,69,08,000	..
31	Welfare of the Scheduled Tribes and Castes etc.		48,55,16,000	..
32	Welfare of Backward Classes, Most Backward Classes and Denotified Communities		20,28,21,000	..
33	Housing		10,35,69,000	..
34	Urban Development		59,01,48,000	..
35	Civil Supplies		149,05,98,000	..

No. of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House	Revenue Rs.	Capital Rs.
f	2	3		
36	Irrigation		56,43,42,000	..
37	Public Works-Buildings		2,00,15,000	..
38	Public works-Establishment and Tools and Plant		21,83,49,000	..
39	Roads and Bridges		76,98,36,000	..
40	Road Transport Services and Shipping		5,02,33,000	..
41	Relief on account of Natural Calamities		34,62,38,000	..
42	Pensions and other Retirement Benefits		171,06,66,000	..
43	Miscellaneous		87,08,16,000	..
44	Stationery and Printing		12,26,03,000	..

No. of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
45	Forest Department		15,63,80,000	...
46	Compensation and Assignments		24,27,07,000	...
47	Information and Film Technology		2,14,67,000	...
48	Rural Industries		14,61,87,000	...
49	Water Supply		79,65,63,000	...
50	Municipal Administration		16,63,41,41,000	
51	Tourism		55,24,000	...

Dem. for Grants on Account

No. of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House	3	Revenue Rs.	Capital Rs.
52	Tamil Development Culture			1,66,82,000	...
53	Capital Outlay on Agriculture				6,45,36,000
54	Capital Outlay on Industrial Development				9,38,28,000
55	Capital Outlay on Irrigation				43,59,57,000
56	Capital Outlay on Public works-Buildings				20,65,30,000
57	Capital Outlay on Roads and Bridges				20,15,67,000
58	Capital Outlay on Road Transport Services and Shipping				37,53,000
59	Capital Outlay on Forests				14,50,88,000
60	Capital Outlay on rural Industries				28,80,000

No. of Demand	Name of Demand	Amount of Demand for Grant on Account voted by the House
1	2	3
61	Miscellaneous Capital Outlay	Revenue Rs. ... 9,93,42,800
62	Loans and Advances by the State Government	Revenue Rs. ... 70,22,29,000

12.19 hrs.

DEMANDS FOR SUPPLEMENTARY
GRANTS (TAMIL NADU), 1990-91

[*English*]

MR. SPEAKER: I shall now put the Demands for Supplementary Grants of Tamil Nadu for 1990-91 to the vote of the House.

The question is:

“That the Supplementary Sums not

exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Tamil Nadu to defray the charges that will come in course of payment during the financial year ending the 31st day of March, 1991, in respect of the demands entered in the second column thereof against: Demand Nos. 1 to 14, 17 to 24, 26 to 34, 36 to 38, 40 to 42, 44 to 53, 55, 56, 58 and 59.

The motion was adopted

Demands for Supplementary Grants (TAMIL NADU) for 1990-1991 Voted by Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant Voted by the House	
1	2	3	3
		Revenue Rs.	Capital Rs.
1	Land Revenue Department	10,61,000	...
2	State Excise Department	50,02,000	...
3	Motor Vehicles Acts-Administration	35,96,000	...
4	General Sales Tax and other Taxes and Duties-Administration	3,43,34,000	...
5	Stamps-Administration	51,27,000	...
6.	Registration	1,27,97,000	...
7	State Legislature	37,55,000	...

No. of Demand	Name of Demand	Amount of Demand for Grant Voted by the House	
1	2	3	3
		Revenue Rs.	Capital Rs.
8	Elections	37,55,000	...
9	Head of State, Ministers and Headquarters Staff	5,26,07,000	...
10	Milk Supply Schemes	74,19,000	...
11	District Administration	10,42,29,000	...
12	Administration of the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959	52,32,000	...
13	Administration of Justice	6,83,24,000	...
14	Jails	3,40,40,000	...
17	Education	153,00,00,000	...

No. of Demand		Name of Demand		Amount of Demand for Grant Voted by the House		
1	2	3	Revenue Rs.	Capital Rs.
18	Medical		23,46,72,000
19	Public Health		34,43,51,000
20	Agriculture		57,39,49,000
21	Fisheries		3,51,20,000
22	Animal Husbandry		14,11,12,000
23	Cooperation		3,12,13,000
24	Industries		1,33,40,000
26	Hindlooms and Textiles		11,34,48,000
27	Khadi		2,25,29,000

No. of Demand	Name of Demand	Amount of Demand for Grant Voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
28	Community Development Projects and Municipal Administration		159,18,66,000	...
29	Labour including Factories		8,52,21,000	...
30	Social Welfare		9,87,66,000	...
31	Welfare of the Scheduled Tribes and Castes etc.		15,32,46,000	...
32	Welfare of Backward Classes etc.		1,38,69,000	...
33	Housing		4,61,59,000	...
34	Urban Development		29,30,000	...
36	Irrigation		6,26,77,000	...

No. of Demand	Name of Demand	Amount of Demand for Grant Voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
37	Public works-Buildings		1,33,34,000	...
38	Public Works-Establishment and Tools and Plant		3,08,19,000	...
40	Road Transport Services and Shipping		3,07,42,000	...
41	Relief on account of Natural Calamities		11,34,56,000	...
42	Pensions and other Retirement Benefits		31,59,81,000	...
44	Stationery and Printing		5,99,85,000	...
45	Forest Department		3,74,89,000	...
46	Compensation and Assignments		9,96,70,000	...
47	Information Tourism and Film Technology		1,96,49,000	...

No. of Demand	Name of Demand	Amount of Demand for Grant Voted by the House	
1	2	3	Capital Rs.
48	Rural Industries	1,03,24,000	...
49	Water Supply	3,93,73,000	..
50	Capital Outlay on Agriculture	...	67,83,000
51	Capital Outlay on Industrial Development	...	10,73,36,000
52	Capital Outlay on Irrigation	...	12,99,88,000
53	Capital Outlay on Public Works-Buildings	...	5,44,30,000
55	Capital Outlay on road Transport Services and Shipping	...	15,16,000
56	Capital Outlay on Forests	...	3,81,99,000

No. of Demand	Name of Demand	Amount of Demand for Grant Voted by the House				
1	2	3				
58	Miscellaneous Capital Outlay	<table border="0"> <tr> <td style="text-align: right;">Revenue Rs.</td> <td style="text-align: center;">...</td> <td style="text-align: right;">Capital Rs.</td> <td style="text-align: right;">14,29,10,000</td> </tr> </table>	Revenue Rs.	...	Capital Rs.	14,29,10,000
Revenue Rs.	...	Capital Rs.	14,29,10,000			
59	Loans and Advances by the State Government	<table border="0"> <tr> <td style="text-align: right;">Revenue Rs.</td> <td style="text-align: center;">...</td> <td style="text-align: right;">Capital Rs.</td> <td style="text-align: right;">4,000</td> </tr> </table>	Revenue Rs.	...	Capital Rs.	4,000
Revenue Rs.	...	Capital Rs.	4,000			

12.20 hrs.

TAMIL NADU APPROPRIATION (VOTE ON ACCOUNT) BILL,* 1991

[English]-

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of the Financial year 1991-92.

MR. SPEAKER: The question is :

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of the financial year 1991-92 . "

The motion was adopted.

SHRI YASHWANT SINHA: I introduce** the Bill.

MR SPEAKER: The Minister may now move that the Bill be taken into consideration.

SHRI YASHWANT SINHA: I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of the financial year 1991-92, be taken into consideration."

MR. SPEAKER: Motion moved:

"That the Bill to provide for the with-

drawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of the financial year 1991-92, be taken into consideration."

The motion was adopted.

MR. SPEAKER: The House will now take up Clause by clause Consideration of the Bill.

The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted

Clauses 2 and 3 and the Schedule wear added to the Bill.

MR. SPEAKER: The question is:

"That clause 1, Enacting Formula and Long Title stand part of the Bill."

The motion was adopted.

Clauses 1, Enacting Formula and Long Title were added to the Bill.

SHRI YASHWANT SINHA: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted

*Published in the Gazette of India, Extra-Ordinary, Part II, Section 2, dated 11.3.91.

**Introduced with the recommendation of the president.

12.21 hrs.

TAMIL NADU APPROPRIATION BILL,*
1991

[English]

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1990-91.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1990-91."

The motion was adopted

SHRI YASHWANT SINHA: I introduce** the Bill.

MR. SPEAKER: The Minister may now move that the Bill be taken into consideration.

"That the Bill authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1990-91 be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill authorise payment and appropriation of certain further sums

from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1990-91 be taken into consideration."

The motion was adopted

MR. SPEAKER: The House will now take up Clause by Clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill"

The motion was adopted

Clauses 2 and 3 and the Schedule added to the Bill.

MR. SPEAKER: The question is:

"That Clause 1, Enacting formula and the Long Title stand part of the Bill".

The motion was adopted

Clause 1, Enacting Formula and Long Title were added to the Bill.

SHRI YASHWANT SINHA: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted

*Published in the Gazette of India, Extra-Ordinary, Part II, Section 2, dated 11.3.91.

**Introduced with the recommendation of the president.

12.24 hrs.

**JAMMU AND KASHMIR BUDGET,
1991-92
DEMANDS FOR GRANTS ON AC-
COUNT (JAMMU AND KASHMIR),
1991-92**

[*English*]

MR. SPEAKER: The House shall now take up Item Nos. 67 to 69 together. I shall now put the Demands for Grants on Accounts (Jammu and Kashmir) for 1991-92.

The question is:

“That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President, out of the Consolidated Fund of the State of Jammu and Kashmir, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1992 in respect of the heads of demands entered in the second column thereof against Demands 1 to 27.”

The motion was adopted

Demands for Grants on Account (Jammu and Kashmir) for 1991-92 Voted by Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House	3	Revenue Rs.	Capital Rs.
1	2			433,59,000	30,00,000
2	Home Department			5585,11,000	...
3	Planning Development Department			199,54,000	475,40,000
4	Information Department			137,62,000	...
5	Ladakh Affairs Department			1630,96,000	4058,35,000
6	Power Development Department			11080,17,000	9541,25,000
7	Education Department			9384,25,000	...

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
8	Finance Department		5597,18,000	371,71,000
9	Parliamentary Affairs Department		71,13,000	1,00,000
10	Law Department		226,48,000	...
11	Industries & Commerce Department		1276,96,000	1222,69,000
12	Agriculture, Rural Development and Cooperative Department		2815,52,000	1903,37,000
13	Animal/Sheep Husbandry Department		1716,98,000	110,00,000
14	Revenue Department		4409,66,000	...
15	Food Supplies and Transport Department		642,75,000	12880,33,000

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House	3
		Revenue Rs.	Capital Rs.
1	2		
16	Public Works Department	5699,66,000	7142,24,000
17	Health and Medical Education Department	4242,66,000	71,75,000
18	Social Welfare Department	770,07,000	110,98,000
19	Housing and Urban Development Department	557,48,000	847,50,000
20	Tourism Department	386,54,000	712,50,000
21	Forest Department	1463,51,000	736,75,000
22	Irrigation and Flood Control Department	1866,10,000	1738,50,000
23	Public Health Engineering Department	3070,65,000	1725,00,000

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
24	Estates, Hospitality and Protocol and Parks and Gardens Department		612,76,000	33,00,000
25	Labour and Stationery and Printing Department		321,89,000	...
26	Fisheries Department		126,33,000	68,60,000
27	Higher Education Department		1828,94,000	...

12.25 hrs.

DEMANDS FOR SUPPLEMENTARY
GRANTS (JAMMU AND KASHMIR),
1990-91

[English]

MR. SPEAKER: I shall now put the Demands for Supplementary Grants (Jammu and Kashmir) to the vote of the House. The question is:

"That the Supplementary sums not exceeding the amounts on Revenue

Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Jammu and Kashmir to defray the charges that will come in course of payment during the financial year ending the 31st day of March, 1991 in respect of heads of demands entered in the second column thereof against:

Demand Nos. 1,3,5 to 7, 11 to 24, 26 and 27.

The motion was adopted

Demands for Supplementary Grants (Jammu and Kashmir) for 1990-91 voted by Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
1	General Administration Department		...	40,00,000
3	Planning and Development Department		...	749,53,000
5	Ladakh Affairs Department		...	338,00,000
6	Power Development Department		1040,34,000	1766,40,000
7	Education Department		827,73,000	79,95,000
11	Industries and Commerce Department		...	700,38,000
12	Agriculture and Rural Development Department			

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
13	Animal Husbandary Department		9,92,000	48,85,000
14	Revenue Department		6624,90,000	...
15	Food, Supplies and Transport Department		...	2420,31,000
16	Public Works Department		...	4278,24,000
17	Health and Medical Education Department		907,37,000	112,00,000
18	Social Welfare Department		...	396,22,000

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
19	Housing and Urban Development Department		1651,02,000	...
20	Tourism Department		...	44,38,000
21	Forest Department		...	490,36,000
22	Irrigation and Flood Control Department		...	59,00,000
23	Public Health Engineering Department		...	1195,00,000
24	Estates, Hospitality and Protocol & Gardens and Parks Department		152,92,000	...

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
26	Fisheries and Wild Life Department		...	13,89,000
27	Higher Education Department		355,84,000	...

12.25 1/2 hrs.

JAMMU AND KASHMIR APPROPRIATION (VOTE ON ACCOUNT) BILL *, 1991

[English]

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of a part of the financial year 1991-92.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of a part of the financial year 1991-92."

The motion was adopted

SHRI YASHWANT SINHA: I introduce** the Bill.

MR. SPEAKER: Now the Minister may move that the Bill be taken into consideration.

SHRI YASHWANT SINHA: I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the the Consolidated Fund of the State of Jammu and Kashmir for the services of a part of the financial year 1991-92, be taken into consideration.

MR. SPEAKER: The question is:

"That the Bill to provide for the with-

drawal of certain sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of a part of the financial year 1991-92, be taken into consideration.

The motion was adopted

MR. SPEAKER: The House will now take up clause-by-clause consideration of the Bill. The question is:

"That Clauses 2 and 3, and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, and the Schedule were added to the Bill.

MR. SPEAKER: The question is:

"That Clause 1, Enacting Formula and the Long Title stand part of the Bill"

The motion was adopted

Clauses 1, Enacting Formula and the Long Title were added to the Bill.

MR. SPEAKER: Now the Minister.

SHRI YASHWANT SINHA: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted

*Published in the Gazette of India Extra-ordinary, Part II, Section 2, dated 11-3-91.

**Introduced with the recommendation of the President.

12.27 hrs.

JAMMU AND KASHMIR APPROPRIATION (NO. 2) BILL,* 1991

[English]

SHRI YASHWANT SINHA: I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of the financial year 1990-91.

MR SPEAKER: the question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of the financial year 1990-91."

The Motion was adopted

SHRI YASHWANT SINHA: Introduce** the Bill.

MR. SPEAKER: Now the Minister may move that the Bill be taken into consideration.

SHRI YASHWANT SINHA: I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of the financial year 1990-91, be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund

of the State of Jammu and Kashmir for the services of the financial year 1990-91, be taken into consideration."

The Motion was adopted

MR. SPEAKER: The House will now take up clause-by-clause consideration of the Bill. The question is:

"That Clauses 2 and 3, and the Schedule stand part of the Bill."

The Motion was adopted

Clause 2 and 3, and the Schedule were added to the Bill

MR. SPEAKER: The question is:

"That Clause 1, and Enacting Formula and the Long Title stand part of the Bill"

The Motion was adopted

Clause 1, Enacting Formula and the Long Title were added to the Bill.

MR. SPEAKER: Now the Minister.

SHRI YASHWANT SINHA: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The Motion was adopted

*Published in the Gazette of India Extra-ordinary, Part II, Section 2, dated 11-3-91.

**Introduced with the recommendation of the President.

291 *Res. by Member*

MARCH 11, 1991 *Pondicherry Budget 1991-92* 292

*Dem. for Grants on Account
(Pondicherry) 1990-91*

12.29 hrs.

12.30 1/2 hrs.

RESIGNATION BY MEMBER

PONDICHERRY BUDGET, 1991-92
DEMANDS FOR GRANTS ON ACCOUNT
(PONDICHERRY), 1991-92

[*English*]

MR. SPEAKER: Before I proceed to the next item, I have to make an announcement.

MR. SPEAKER: The question is:

I have to inform the House that I have received a letter dated 9 March, 1991 from Shri Anil Shastri, an elected Member from Varanasi constituency of Uttar Pradesh, resigning his seat in Lok Sabha. I have accepted his resignation with effect from 9 March, 1991.

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President, out of the Consolidated Fund of the Union Territory of Pondicherry, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1992 in respect of the heads of demands entered in the second column thereof against Demands 1 to 31."

MR. SPEAKER: The House shall now take up item nos. 74 to 76 together in respect of Pondicherry Budget.

The motion was adopted

Demands for Grants on Accounts (Pondicherry) for 1991-92 voted by Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
1	Legislative Assembly		46,30,000	..
2	Administrator		28,000	..
3	Council of Ministers		39,02,000	..
4	Administration of Justice		45,87,000	..
5	Elections		4,80,000	..
6	Revenue & Food		2,68,42,000	..
7	Sales Tax		23,62,000	..

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House		
1	2	3	Revenue Rs.	Capital Rs.
8	Transport		44,33,000	2,50,000
9	Secretariat		1,11,40,000	...
10	District Administration		2,91,70,000	89,11,000
11	Treasury & Accounts Administration		60,17,000	...
12	Police		3,74,00,000	...
13	Jails		11,46,000	...
14	Stationery and Printing		1,32,82,000	...
15	Retirement Benefits		3,21,07,000	...
16	Public Works		11,93,93,000	5,44,65,000

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House		
1	2	3	Revenue Rs.	Capital Rs.
17	Education		21,03,71,000	14,000
18	Medical		8,70,55,000	...
19	Information & Publicity		79,82,000	47,82,000
20	Labour & Employment		93,40,000	...
21	Social Welfare		4,74,24,000	...
22	Co-operation		1,06,66,000	1,05,48,000
23	Statistics		17,02,000	...
24	Agriculture		3,16,97,000	90,00,000
25	Animal Husbandry		89,14,000	1,00,000

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
26	Fisheries		86,72,000	41,65,000
27	Community Development		1,53,33,000	15,00,000
28	Industries		1,98,55,000	4,29,00,000
29	Electricity		29,91,50,000	9,08,63,000
30	Ports & Pilotage		12,50,000	1,26,00,000
31	Loans to Govt. Servants		...	1,42,50,000

12.31 hrs.

DEMANDS FOR SUPPLEMENTARY
GRANTS (PONDICHERRY), 1990-91

[English]

MR. SPEAKER: The question is:

"That the Supplementary sums not exceeding the amounts on Revenue Accounts and Capital Account shown in

the third column of the Order Paper be granted to the President out of the Consolidated Fund of the Union Territory of Pondicherry to defray the charges that will come in course of payment during the financial year ending the 31st day of March, 1991 in respect of heads of demands entered in the second column thereof against:- Demands Nos. 1,2,4,5,6,10, to 29 and 31."

The motion was adopted

Demands for Supplementary Grants (Pondicherry) for 1990-91 voted by Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
1	Legislative Assembly		20,17,000	...
2	Administrator		16,000	...
4	Administration of Justice		1,60,000	...
5	Elections		20,000	...
6	Revenue & Food		76,85,000	...
10	District Administration		22,60,000	1,12,34,000
11	Treasury & Accounts Administration		16,34,000	...
12	Police		38,05,000	...

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
13	Jails		1,80,000	..
14	Stationery & Printing		30,00,000	..
15	Retirement Benefits		37,12,000	..
16	Public Works		50,60,000	..
17	Education		1,10,52,000	..
18	Medical		2,11,96,000	..
19	Information & Publicity		9,20,000	..
20	Labour & Employment		87,000	..
21	Social Welfare		1,63,79,000	..

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House	Revenue Rs.	Capital Rs.
1	2	3		
22	Co-operation		2,13,27,000	13,15,000
23	Statistics		1,30,000	...
24	Agriculture		1,02,39,000	1,39,00,000
25	Animal Husbandry		2,38,000	...
26	Fisheries		...	2,19,000
27	Community Development		2,00,000	...
28	Industries		56,86,000	...

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House
1	2	3
29	Electricity	3,40,29,000
31	Loans to Govt. Servants	...
		22,50,000
		...
		Revenue Rs.
		Capital Rs.

12.31 1/2 hrs.

PONDICHERRY APPROPRIATION
(VOTE ON ACCOUNT) BILL, *1991

[English]

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of a part of the financial year 1991-92.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of a part of the financial year 1991-92"

The motion was adopted

SHRI YASHWANT SINHA: I introduce ** the Bill.

MR. SPEAKER: Now the Minister may move that the Bill be taken into consideration.

SHRI YASHWANT SINHA: I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of a part of the Financial Year 1991-92, be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to provide for the with-

drawal of certain sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of a part of the Financial year 1991-92, be taken into consideration."

The motion was adopted

MR. SPEAKER: The House shall now take up clause-by-clause consideration of the Bill. The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted

Clauses 2 and 3 and the Schedule were added to the Bill.

MR. SPEAKER: The question is:

"That Clause 1, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI YASHWANT SINHA: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted

*Published in the Gazette of India, Extra-ordinary, Part II, Section-2, dated 11.3.91.

**Introduced with the recommendation of the President.

12.33 hrs.

PONDICHERRY APPROPRIATION BILL,
* 1991*[English]*

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the Financial Year 1990-91.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1990-91."

The motion was adopted

SHRI YASHWANT SINHA: I introduce ** the Bill.

MR. SPEAKER: Now the Minister may move that the Bill be taken into consideration.

SHRI YASHWANT SINHA: I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the the Consolidated Fund of the Union Territory of Pondicherry for the services of the Financial year 1990-91; be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to authorise payment and

appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the Financial year 1990-91, be taken into consideration."

The motion was adopted

MR. SPEAKER: The House now shall take up clause-by-clause consideration of the Bill. The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

*The motion was adopted**Clause 2 and 3 and the Schedule were added to the Bill.*

MR. SPEAKER: The question is:

"That Clause 1, the Enacting Formula and Long Title stand part of the Bill."

*The motion was adopted**Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRI YASHWANT SINHA: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted

*Published in Gazette of India, Extra-ordinary, Part II, Section-2, dated 11.3.91.

**Introduced with the recommendation of the President.

12.35 hrs.

CONSTITUTION (SEVENTY-FIFTH
AMENDMENT) BILL-*CONTD.*[*English*]

MR. SPEAKER: We will now take up the next item, Item No. 81.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): I beg to move:

"That the Bill further to amend the Constitution of India, be taken into consideration"

PROF. MADHU DANDAVATE (Rajapur): Are you taking Item No 81, Sir?

MR. SPEAKER: Yes.

(*Interruptions*)

S. ATINDER PAL SINGH (Patiala): Sir—

"Vijood deewangi vanpar chara hi kaho kya hai, Jahan aklo khirat ki ek bhi maani nahin jaati."

MR. SPEAKER: Shri Atinder Pal, please go back to your seat. I shall call you.

[*English*]

PROF. MADHU DANDAVATE: Mr. Speaker, Sir, I wish to make one thing very clear. Mr. Speaker, Sir, in the previous Government the then Prime Minister Shri V.P. Singh had made it explicitly clear that "We are opposed to avoiding elections in Punjab." He went to the extent of saying that "our move to avoid them earlier was also a mistake and in future after this Constitution Amendment, we will not undertake to do it." (*Interruptions*)

MR. SPEAKER: Are you making a speech, Mr. Dandavate? I will not allow it.

PROF. MADHU DANDAVATE: No, Sir. Let me complete my submission. I want to go on record that in order not to create any difficulty and at the same time keeping in view our attitude,.....

MR. SPEAKER: I am not allowing you.

PROF. MADHU DANDAVATE: We will not participate in voting as far as this Constitutions Amendment Bill is concerned. I want it to go on record.

SHRI VASANT SATHE (Wardha): Today Shri Dandavate is most *** I want this to go on record.

[*Translation*]

S. ATINDER PAL SINGH: "In bigliyon se kaho ke ab mera aashian aashian to phooko, Mere hausle ko phooko, meri azam ko jalao, Meri zindagi yahi hai ki sabhi ko jaiz pahunche, Main chirage reh-guzar hoon muzhe shauk se jalao."

Sir, I oppose it.

"Namak chhidko, namak chhidko maza isi main aata hai, Kasam be lo nahin aadat, nahin mere zakhmon ko markhan ki."

Sir, may I know till when will this situation continue in Punjab? That is why I oppose it (*Interruptions*)

MR. SPEAKER: Please go to your seat (*Interruptions*)

S. ATINDER PAL SINGH: I register my protest Lok Sabha elections may be held on not, I want to know whether the Assembly elections will be held? (*Interruptions*)

MR. SPEAKER: Shri Kirpal Singh, Please go to your seat you are an elder member you please go to your seat.

**Expunged as ordered by the Chair.

(Interruptions)

MR. SPEAKER: Shri Saifuddin Choudhury

[*English*]

SHRI A.K. ROY (Dhanbad): We want a discussion. I have given you in writing. We demand a discussion on this issue. (*Interruptions*)

SHRI SAIFUDDIN CHOUDHURY (Katwa): It is very unfortunate that from time to time we are extending President's rule in Punjab and while we are here taking that measure, we are promising that certain effective steps would be taken to restore normalcy in Punjab and to win over the people in terms of water, in terms of Chandigarh and so many other things. And the successive Governments have not done anything. We are faced with a *fait accompli*.

[*Translation*]

KUMARI MAYAWATI: Sir, let the Government make a statement on Punjab.

[*English*]

SHRI SAIFUDDIN CHOUDHURY: This kind of a situation should not continue. We have to take immediate steps so that conditions can be created for holding elections in Punjab in the near future.

PROF. P.J. KURIEN (Mavelikara): You gave the ruling that there will be no discussion.

MR. SPEAKER: I have given the ruling. There is no discussion.

PROF. P.J. KURIEN: Then, nothing should go on record. (*Interruptions*)

PROF. MADHU DANDAVATE: Mr. Speaker, Sir, we are walking out on this issue. The entire National Front is walking out on this issue.

"Prof. Madhu Dandavate and some other hon. Members then left the House.

(Interruptions)

SHRI INDRAJIT GUPTA (MIDDNAPUR): The item which you are now taking up has nothing to do with the financial business....(*Interruptions*) This is not a part of the financial business. I would request you to give some time to the hon. Members to express their views on this Bill. (*Interruptions*)

SHRI VASANT SATHE: The other day you had agreed that you will allow the hon. Members to express their views on this Bill.(*Interruptions*)

MR. SPEAKER: Before I put the motion for consideration of the Bill to vote, I would like to say that this being a Constitution (Amendment) Bill, voting has to be done by division.

Let the Lobbies be cleared—

Now the Lobbies have been cleared.

The question is:

"That the Bill further to amend the Constitution of India be taken into consideration."

*The Lok Sabha divided:***AYES****Division No. 5****12.44 hrs.**

Acharia, Shri Basudeb

Adaikalaraj, Shri L.

Agnihotri, Shri Rajendra

Ahemed, Shri Kamaluddin

Akbar, Shri M.J.

Anbarasu Era, Shri	Bopche, Dr. Khushal Parasram
Antony, Shri P.A.	Chakavorty, Shri Susanta
Argal, Shri Chhaviram	Chand Ram, Shri
Arunachalam, Shri M.	Chandra Shekhar, Shri
Asokaraj, Shri A.	Chandrasekhar, Shrimati M.
Baig, Shri Arif	Chandrashekharapa, Shri T.V.
Bais, Shri Ramesh	Charles, Shri A.
Bajpai, Dr. Rajendra Kumari	Chatterjee, Shri Nirmal Kanti
Bala, Dr. Asim	Chatterji, Shri Somnath
Bala Goud, Shri T.	Chaudhary, Shri Ishwar
Balaraman, Shri L.	Chaudhary, Shri Ram Prasad
Bali, Shrimati Vyjayantimala	Chaudhary, Shri Rudrasen
Basavaraj, Shri G.S.	Chaudhary, Shri Kamal
Basheer, Shri T.	Chauhan, Shri Prabhatsinh
Basu, Shri Anil	Chavan, Shrimati Premalabai
Benjamin, Shri S	Chenninata, Shri Ramesh
Bhajan Lal, Shri	Chennupati, Shrimati Vidya
Bhakata, Shri Manoranjan	Chinta Mohan, Dr.
Bhardwaj, Shri Parasram	Choudhary, Shri Saifuddin
Bhargava, Shri Girdhari Lal	Chowdhary, Shri Dasai
Bhatia, Shri Ram Sewak	Damor, Shri Somjibhai
Bhattacharya, Shrimati Malini	Danwe, Shri Pundlik Hari
Bhosle, Shri Prataprao Baburao	Das, Shri Bhakta Charan
Bhoye, Shri Reshma Motiram	Dasgupta, Dr. Biplob
Bhuria, Shri Dileep Singh	Datta, Shri Amal
Birender Singh, Rao	Dennis, Shri N.

Deshmukh, Shri Ashok Anandrao	Hansda, Shri Matilal
Deshmukh, Shri Chandubhai	Het Ram, Shri
Dev, Shri Sontosh Mohan	Inder Jit, Shri
Devarajan, Shri B.	Jaffer Sharief, Shri C.K.
Devi Lal, Shri	Jag Pal Singh, Shri
Dhakane, Shri Babanrao	Jai Parkash, Shri
Dhawan, Shri Harmohan	Jamuna, Shrimati J.
Dhumal, Prof. Prem Kumar	Janardhanan, Shri Kadambur M.R
Dikshit, Shri Narsinghrao	Jangde, Shri Resham Lal
Dome, Dr. Ram Chandra	Jaswant Singh, Shri
Dore, Shri Raja Ambanna Nayak	Jayamohan, Shri A.
Faleiro, Shri Eduardo	Jeevarathinani, Shri R.
Gadgil, Shri V.N.	Jhikram, Shri Mohanlal
Gaikwad, Shri Joaysingrao Nansanab	Ju Deo, Shri Dilip Singh
Gandhi, Shri Rajiv	Kale, Shri Sukhdeo Nandaji
Gangahar, Shri S.	Kalvi, Shri Kalayan Singh
Gangwar, Shri Santosh Kumar	Kamal Nath, Shri
Gavit, Shri Manikrao Hodliya	Kamble, Shri Arvind Tulsiram
Giri, Shri Sudhir	Kamson, Prof. Meijinlung
Giriappa, Shri C.P. Mudala	Kareddula, Kumari Kamalaji
Gokhle, Shri Vidyadhar	Kataria, Shri Gulab Chand
Gomange, Shri Giridhar	Kaul, Shrimati Sheila
Gowda, Shri D.M. Putte	Khan, Shri Sukhendu
Gudadinni, Shri B.K.	Khan, Shri Zulfiquar Ali
Gupta, Shri Dharpal Singh	Khandelwal, Shri Pyarelal
Gupta, Shri Janak Raj	Khanria, Shri D.D.

Khatique, Shri Shanker Lal	Mishra, Shri Janeshwar
Konthala, Shri Rama Krishna	Mishra, Shri Raj Mangal
Kotadia, Shri Manubhai	Misra, Shri Satyagopal
Krishna, Shri G.	Mujahid, Shri B.M.
Krishna Kumar, Shri S.	Munda, Shri Karia
Kumaramangalam, Shri P.R.	Muraleedharan, Shri K.
Kuppuswamy, Shri C.K.	Murthy, Shri Kusuma Krishna
Kurien, Prof. P.J.	Muthiah, Shri R.
Kushwaha, Shri Jagdish Singh	Naik, Shri G. Devaraya
Lakshmanan, Prof. Savithri	Naik, Shri Ram
Lodha, Shri Guman Mal	Naikar, Shri D.K.
Mahadik, Shri Vamanrao	Nandi, Shri Yellaiah
Mahajan, Shri Y.S.	Narayanan, Shri K.R.
Makkasar, Shri Shopat Singh	Narayanan, Shri P.G.
Malhotra, Shri Vijay Kumar	Nathu Singh, Shri
Malik, Shri Purna Chandra	Nayak, Shri Nakul
Malik, Shri Mangaraj	Netam, Shri Arvind
Mallikarjun, Shri	Nikam, Shri Govindro
Manemma, Shrimati T.	Odeyar, Shri Channaiah
Marak, Shri Sanford	Oraon, Shrimati Sumati
Marbaniang, Shri Peter G.	Pal, Shri Rupchand
Masuda Hossain, Shri Syed	Pande, Shri Rajmangal
Mayekar, Shri Gopalrao	Pandey, Prof. Yadu Nath
Meena, Dr. Kirodi Lal	Pandeya, Dr. Laxminarayan
Meghwal, Shri Kailash	Pandian, Shri D.
Mishra, Shri Balgopal	Pandia, Shri Ajit

Patel, Dr. A.K.	Raghavji, Shri
Patel, Shri Arjunbhai	Rahi, Shri Ramlal
Patel, Shri Chandresh	Rai, Shri Kalp Nath
Patel, Shri Prahlad Singh	Rai, Shri, M. Ramanna
Patel, Shri Shantilal Purushottam Das	Rajeshwaran, Dr. V.
Patel, Shri Somabhai	Rajeswari, Shrimati Basava
Pathak, Shri Harin	Raju, Shri M.M. Pallam
Patidar, Shri Rameshwar	Raju, Shri S. Vijayai Rama
Patil, Shri Balasaheb Vikhe	Rajveer Singh, Shri
Patil, Shri Prakashbapu Vasantirao	Rakesh, Shri R.N.
Patil, Shri S.T.	Ram Babu, Shri A.G.S.
Patil, Shri Uttamrao Lakmanrao	Ram Sagar, Shri (Bara Banki)
Patil, Shri Yashwantrao	Ramchandran, Shri Mullappally
Patnaik, Shri Sivaji	Ramdass, Dr. R.
Penchalliah, Shri P.	Ramakrishana, Shri Y.
Peruman, Dr. P. Vallal	Ramamlerthy, Shri K.
Poojary, Shri Janardhana	Rana, Shri Kashiram Chhabildas
Potdukhe, Shri Shantaram	Ranga, Prof. N.G.
Prabhu, Shri R.	Rao, Shri J. Chokka
Pradhani, Shri K.	Rao, Shri J. Vengala
Pramanik, Shri Radhika Ranjan	Rao, Shri P.V. Narasimha
Prasad, Shri R.S.	Rao, Shri R. Gundu
Prasad, Shri V. Sreenivasa	Rao, Shri Srinivas
Prem Pradeep, Shri	Rao, Shri V. Krishna
Purohit, Shri Banwarilal	Rathva, Shri Narayanbhai Jamlabhai
Purushothaman, Shri Vakkom	Rathod, Shri Uttam

Rathor, Dr. Bhagwan Dass	Shah, Shri Babubhai Meghji
Rawat, Shri Harish	Shakya, Dr. Mahadeepak Singh
Rawat, Prof. Rasa Singh	Shakya, Shri Ram Singh
Ray, Dr. Sudhir	Shankaranand, Shri B.
Raychaudhuri, Shri Sudarsan	Shanmugam, Shri P.
Reddy, Shri B.N.	Sharma, Shri Chiranji Lal
Reddy, Shri Bojja Venkata	Shama, Shri Dharm Pal
Reddy, Shri Kotla Vijaya Bhaskara	Shastri, Shri Anil
Reddy, Shri M.G.	Shastri, Shri Kapil Dev
Reddy, Shri P. Narsa	Shekhada, Shri Govindbhai Kanjibhai
Reddy, Shri R. Surender	Shingada, Shri D.B.
Reddy, Shri Rajamohan	Shiwankar, prof. Mahadeo
Roy, Shri Haradhan	Shrivastava, Dr. Shailendranath
Sahay, Shri Subodh Kant	Sidnal, Shri S.B.
Sai, Shri A. Pratap	Silvera, Dr. C.
Sai, Shri A. Larang	Singam, Shri Basavapunnaiah
Sai, Shri Nand Kumar	Singaravadivel, Shri S.
Saran, Shri Daulat Ram	Singh, Shri Anand
Sartaj Singh, Shri	Singh, Shri Dhanraj
Sathe, Shri Vasant	Singh, Shri Dharmgaj
Save, Shri Moreshwar	Singh, Shri Jagannath
Sayeed, Shri P.M.	Singh, Shri Lalit Vijay
Sekhar, Shri M.G.	Singh, Shri Lokendra
Selvam, Shri Kanci Panneer	Singh, Prof. N. Tombi
Selvarasu, Shri M.	Singh, Shri Sukhendra
Sema, Shri Shikiho	Singh Deo, Shri A.N.

Sinha, Shrimati Usha	Venkatesan, Shri P.R.S.
Sodhi, Shri Mankuram	Venkatswamy, Shri G.
Solanki, Shri Surajbhanu	Verma, Shri Phool Chand
Sonkar, Shri Kalpnath	Verma, Shrimati Usha
Srikantaiah, Shri H.C.	Vijayaraghvan, Shri A.
Sukhbuns Kaur, Shrimati	Viswanatham, Dr.
Sultanpuri, Shri K.D.	Yadav, Shri Baleshwar
Sundararaj, Shri N.	Yadav, Shri Hukumdeo Narayan
Suryawanshi, Shri Narsingrao	Yadav, Shri Janardan
Tarwala, Shri Amratlal Vallabhadas	Yadava, Shri Ramjilal
Thakore, Shri Gabbhaji Mangaji	Yadvendra Datt, Shri
Thambi Durai. Dr.	Yazdani, Dr. Golam
Torat, Shri S.B.	Yuvraj, Shri
Thungon, Shri P.K.	Zainal Abedin, Shri
Tiwari, Shri Brij Bhushan	NOES
Tiwari, Shri Janardan	Banatwalla, Shri G.M.
Topdar, Shri Tarit Baran	Barman, Shri Palas
Umbrey, Shri Laeta	Mandal Shri Sanat Kumar
Varma, Shri B. Rajaravi	Mayawati, Kumari
Varma, Shri Ratilal Kalidas	Prasad, Shri R.S.
Varma, Shri S.C.	Rajdev Singh, Shri
Vekaria, Shri S.N.	Roy, Shri A.K.
	Sait, Shri Ibrahim Sulaiman

MR. SPEAKER: Subject to correction,* the result of the division is:

Ayes: 299

Noes: 8

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted

MR. SPEAKER: I will now take up clauses. The lobbies are already cleared. The question is:

"That Clause 2 stands part of the Bill"

The Lok Sabha divided.

AYES

Division No. 6

12.47 hrs

Adebya Nath, Mahant

Acharia, Shri Basudeb

Adaikalaraj, Shri L.

Advani, Shri L.K.

Agnihotri, Shri Rajendra

Ahmed, Shri Kamaluddin

Ali, Shrimati Subhashini

Anbarasu Era, Shri

Antulay, Shri A.R.

Argal, Shri Chhaviram

Arunachalam, Shri M.

Asokaraj, Shri A.

Baga Reddy, Shri M.

Baig, Shri Arif

Bais, Shri Ramesh

Bajpai, Dr. Rajendra Kumari

Bala, Dr. Asim

Bala Goud, Shri T.

Balaraman, Shri L.

Barman, Shri Palas

*The following Members also recorded their votes:-

AYES: Ch. Jagdeep Dhankar, Shri Bega Ram Chauhan, Sh. Chhotey Singh Yadav, Shri Manvendra Singh, Shri Dharmesh Prasad Verma, Shri Udai Pratap Singh, Shri Gopi Nath Gajpathi, Shri Anantha Venkata Reddy, Dr. Basavaraj Jawati, Shri Murlu Deora, Shri M. Bagga Reddy, Shri Ram Prakash, Shri A.S. Gounder, Shri Palai K.M. Mathew, Shri S.T. Patil, Shri Bhogendra Jha, Shri Hanan Mollah, Shri Piyarelal Handoo, Shri D.J. Tandel, Shri Ajoy Mukhopadhyay, Smt. Subhashini Ali, Smt. Vijayaraj Scindia, Shri L.K. Advani, Shri Shivraj V. Patil, Shri Madan Lal Khurana, Shri Kalka Das, Shri Uttam Rao Lakmanrao Patil, prof. Ram Ganesh Kapse, Shri Shankarsinh Vaghela, Shri Mahendra Singh Mewar, Smt. Vasundhara Raje, Smt. Sumitra Mahajan, Smt. Jayawanti N. Mehta, Shri Maheswar Singh, Shri Harin Pathak, Mahant Abredya Nath, Shri Baburao paranjpe, Shri Dau Dayal Joshi, Shri Than Singh Jatav and Shri Kodikkunnil Suresh.

Basavaraj, Shri G.S.	Chauhan, Shri Prabhatsinh
Basu, Shri Anil	Chennupati, Shrimati Vidya
Basu, Shri Chitta	Chinta Mohan, Dr.
Benjamin, Shri S.	Choudhary, Shri Lokanath
Bhajan Lal, Shri	Choudhury, Shri Saifuddin
Bhakata, Shri Manoranjan	Damor, Shri Somjibhai
Bhardwaj, Shri Parasram	Danwe, Shri Pundlik Hari
Bhargava, Shri Girdhari Lal	Das, Shri Bhakta Charan
Bhatia, Shri Ram Sewak	Dasgupta, Dr. Biplab
Bhattacharya, Shrimati Malini	Datta, Shri Amal
Bhosle, Shri Prataprao Baburao	Dennis, Shri N.
Bhoje, Shri Reshma Motiram	Deshmukh, Shri Ashok Anandrao
Bhuria, Shri Dileep Singh	Deshmukh, Shri Chandubhai
Birender Singh, Rao	Dev, Shri Sontosh Mohan
Bopche, Dr. Khushal Parasram	Devarajan, Shri B.
Chandra Shekhar, Shri	Devi Lal, Shri
Chandrasekhar, Shrimati M.	Dhankhar, Ch. Jagdeep
Chandrashekharapa, Shri T.V.	Dhawan, Shri Harmohan
Charles, Shri A.	Dhumal, Prof. Prem Kumar
Chatterjee, Shri Nirmal Kanti	Dikshit, Shri Narsingh Rao
Chatterji, Shri Somnath	Dome, Dr. Ram Chandra
Chaudhary, Shri Ishwar	Dore, Shri Raja Ambanna Nayak
Chaudhary, Shri Ram Prasad	Faleiro, Shri Eduardo
Chaudhary, Shri Kamal	Gadgil, Shri V.N.

Gaikwad, Shri Udaysingrao Nanasahab	Jatav, Shri Than Singh
Gajapathi, Shri Gopi Nath	Jawali, Dr. Basavaraj
Gandhi, Shri Rajiv	Jayamohan, Shri A.
Gangadhar, Shri S.	Jeevarathinam, Shri R.
Gavit, Shri manikrao Hodlya	Jha, Shri Bhogendra
Giri, Shri Sudhir	Jhikram, Shri Mohanlal
Giriyappa, Shri C.P. Mudala	Joshi, Shri Dau Dayal
Gokhle, Shri Vidyadhar	Ju Deo, Shri Dilip Singh
Gomango, Shri Giridhar	Kalka Das, Shri
Gounder, Shri A.S.	Kalvi, Shri Kalyan Singh
Gowda, Shri D.M. Putte	Kamal Nath, Shri
Gudadinni, Shri B.K.	Kamble, Shri Arvind Tulshiram
Gupta, Shri Dharmal Singh	Kamson, Prof. Meijinlung
Gupta, Shri Janak Raj	Kapse, Prof. Ram Ganesh
Handoo, Shri Piyare Lal	Kareddula, Kumari Kamalaji
Hansda, Shri Matilal	Kataria, Shri Gulab Chand
Het Ram, Shri	Kaul, Shrimati Sheila
Jaffer Sharief, Shri C.K.	Khan, Shri Sukhendu
Jag Pal Singh, Shri	Khan, Shri Zulfiqar Ali
Jai Parkash, Shri	Khandelwal, Shri Pyarelal
Jamuna, Shrimati J.	Kharoria, Shri, D.D.
Janardhanan, Shri Kadambur M.R.	Khatique, Shri Shanker Lal
Jangde, Shri Resham Lal	Khurana, Shri Madan Lal
Jaswant Singh, Shri	Konthala, Shri Rama Krishna

Kotadia, Shri Manubhai	Meena, Dr. Kirodi Lal
Krishna, Shri G.	Meghwal, Shri Kailash
Kumaramangalam, Shri P.R.	Mehta, Shrimati Jayawanti Navinchandra
Kuppuswamy, Shri C.K.	Mewar, Shri Mahendra Singh
Kushwaha, Shri Jagdish Singh	Mishra, Shri Balgopal
Lakshmanan, Prof. Savithri	Mishra, Shri Janeshwar
Lodha, Shri Guman Mal	Mishra, Shri Raj Mangal
Mahadik, Shri Vamanrao	Mishra, Shri Satyagopal
Mahajan, Shrimati Sumitra	Mujahid, Shri B.M.
Mahajan, Shri Y.S.	Munda, Shri Karia
Mahata, Shri Chitta	Muraleedharan, Shri K.
Maheshwar Singh, Shri	Murthy, Shri Kusuma Krishna
Makkasar, Shri Shopat Singh	Muthiah, Shri R.
Malhotra, Shri Vijay Kumar	Naik, Shri G. Devaraya
Malik, Shri Purna Chandra	Naik, Shri Ram
Mallik, Shri Mangaraj	Naikar, Shri D.K.
Mallikarjun, Shri	Narayanan, Shri K.R.
Mandal, Shri Sanat Kumar	Narayanan, Shri P.G.
Manemma, Shrimati T.	Nathu Singh, Shri
Marak, Shri Sanford	Nayak, Shri Nakul
Marbaniang, Shri Peter G.	Netam, Shri Arvind
Masudal Hossain, Shri Syed	Nikam, Shri Govindrao
Mathew, Shri Palai K.M.	Odeyar, Shri Channaiah
Mayekar, Shri Gopalrao	Oraon, Shrimati Sumati

Pal, Shri Rupchand	Poojary, Shri janardhana
Pande, Shri Rajmangal	Potdukhe, Shri Shantaram
Pandey, Prof. Yadu Nath	Prabhu, Shri R.
pandeya, Dr. Laxminarayan	Pradhani, Shri K.
Pandian, Shri D.	Pramanik, Shri Radhika Ranjan
Panja, Shri Ajit	Prasad, Shri R.S.
Paranjpe, Shri Baburao	Prasad, Shri V. Sreenivasa
Patel, Dr. A.K.	Purohit, Shri Banwarilal
Patel, Shri Arjunbhai	Purushothaman, Shri Vakkom
Patel, Shri Prahlad Singh	Raghavji, Shri
Patel, Shri Somabhai	Rahi, Shri Ramlal
Pathak, Shri Harin	Rai, Shri Kalp Nath
Patidar, Shri Rameshwar	Rai, Shri M. Ramanna
Patil, Shri Balasaheb Vikhe	Raje, Shrimati Vasundhara
Patil, Shri prakashbapu Vasantrao	Rajeshwaran, Dr. V.
Patil, Shri S.T.	Rajeswari, Shrimati Basava
Patil, Shri Shankarrao	Raju, Shri M.M. Pallam
Patil, Shri Shivraj V.	Raju, Shri S. Vijayai Rama
Patil, Shri Uttamrao	Rajveer Singh, Shri
Patil, Shri Uttamrao Lakmanrao	Rakesh, Shri R.N.
Patil, Shri yashwantrao	Ram Babu, Shri A.G.S.
Patnaik, Shri Sivaji	Ram Prakash, Ch.
Penchalliah, Shri P.	Ramachandran, Shri Mullappally
Peruman, Dr. P. Vallal	Ramadass, Dr. R.

Ramakrishna, Shri Y.	Sahay, Shri Subodh Kant
Ramamurthy, Shri K.	Sai, Shri A. Pratap
Rana, Shri Kashiram Chhabildas	Sai, Shri A. Larang
Ranga, Prof. N.G.	Sai, Shri Nand Kumar
Rao, Shri J. Vengala	Saran, Shri Daulat Ram
Rao, Shri P.V. Narasimha	Sathe, Shri Vasant
Rao, Shri R. Gundu	Save, Shri Moreshwar
Rao, Shri Srinivas	Sayeed, Shri P.M.
Rao, Shri V. Krishna	Scindia, Shrimati Vijayaraje
Rathva, Shri Narayanbhai Jamlabhai	Sekhar, Shri M.G.
Rathod, Shri Uttam	Selvarasu, Shri M.
Rathor, Dr. Bhagwan Dass	Sema, Shri Shikiho
Rawat, Shri Harish	Shah, Shri Babubhai Meghji
Rawat, Prof. Rasa Singh	Shakya, Dr. Mahadeepak Singh
Ray, Dr. Sudhir	Shakya, Shri Ram Singh
Raychaudhuri, Shri Sudarsan	Shankaranand, Shri B.
Reddy, Shri A. Venkata	Shanmugam, Shri P.
Reddy, Shri B.N.	Sharma, Shri Chiranji Lal
Reddy, Shri Bojja Venkata	Sharma, Shri Dharm Pal
Reddy, Shri Kotla Vijaya Bhaskara	Shastri, Shri Kapil Dev
Reddy, Shri M.G.	Shekhada, Shri Govindbhai Kanjibhai
Reddy, Shri R. Surender	Shingada, Shri D.B.
Reddy, Shri Rajamohan	Shiwankar, prof. Mahadeo
Sadul, Shri Dharmanna Mondayya	Shrivastava, Dr. Shailendranath

Sidnal, Shri S.B.	Thorat, Shri S.B.
Silvera, Dr. C.	Thungon, Shri P.K.
Singam, Shri Basavapunnaiah	Tiwari, Shri Brij Bhushan
Singaravadivel, Shri S.	Tiwari, Shri Janardan
Singh, Shri Anand	Umbrey, Shri Jaeta
Singh, Shri Dharmgaj	Vaghela, Shri Shankersinh
Singh, Shri Jagannath	Varma, Shri Ratilal Kalidas
Singh, Shri K. Manvendra	Varma, Shri S.C.
Singh, Shri Lalit Vijay	Vekaria, Shri S.N.
Singh, Shri Lokendra	Venkatesan, Shri P.R.S.
Singh, Prof. N. Tombi	Venkatswamy, Shri G.
Singh, Shri Uday Pratap	Verma, Shri Phool Chand
Singh Deo, Shri A.N.	Verma, Shrimati Usha
Sodhi, Shri Mankuram	Vijayaraghavan, Shri A.
Solanki, Shri Surajbhanu	Yadav, Shri Baleshwar
Sonkar, Shri kalpnath	Yadav, Shri Chhotey Singh
Srikantaiah, Shri H.C.	Yadav, Shri Hukumdeo Narayan
Subedar, Shri	Yadava, Shri Ramjilal
Sultanpuri, Shri K.D.	Yadvendra Datt, Shri
Sundararaj, Shri N.	Yazdani, Dr. Golam
Suryawanshi, Shri narsingrao	Yuvraj, Shri
Tarwala, Shri Amratlal Vallabhadas	Zainal Abedin, Shri
Thakore, Shri Gabhaji Mangaji	NOES
Thambi Durai, Dr.	Banatwalla, Shri G.M.

Prasād, Shri R.S.

other hon. Members left the House.

Roy, Shri A.K.

Clause 1 (*Short Title*)

Sait, Shri Ibrahim Sulaiman

[*English*]

MR. SPEAKER: Subject to Correction,*
the result of the division is:

SHRI SUBODH KANT SAHAY: I beg to
move:

Ayes: 306

1. Page 1, line 3,-

Noes: 4

for "Seventy-fifth" substitute "Sixty-
eight"

The motion is carried by a majority of the
total membership of the House and by a
majority of not less than two-thirds of the
Members present and voting.

MR. SPEAKER: The question is:

Page 1, line 3,-

The motion was adopted

for "Seventy-fifth" substitute "Sixty-
eighth"

*Clause 2 was added to the Bill**The motion was adopted*[*Translation*]

MR. SPEAKER: The question is:

S. ATINDER PAL SINGH (Patiala): Sir,
we walk-out in protest against the manner in
which the Bill regarding Punjab has been
passed.

"That Clause 1, as amended, stand part
of the Bill."

The motion was adopted.

At this S. Atinder Singh and some other
hon. Members left the House.

*Clause 1, as amended, was added to the
Bill*

SHRI HARBHAJAN LAKHA (Phillaur):
The three members of the Bahujan Samaj
Party also walk-out.

MR. SPEAKER: The question is:

At this Shri Harbhajan Lakha and some

That the Enacting Formula and the
Long Title stand part of the Bill

* The following Members also recorded their votes.

Ayes: Smt. Usha Singh, S/Shri Babanrao Dhakane, Dasai Choudhary, Shantilal Purushottam Das Patel, Bega Ram, Ram Sagar Dhanraj Singh, Dharmesh Prasad Verma, Prof. P.J. Kurein, S/Shri J. Chokka Rao, P. Narsa Reddy, Nandi Yellaiah, Dr. Viswanatham Kanithi, S/Shri S. Krishna Kumar, Smt. Sukhbuns Kaur, Smt. Premlabai Chavan, S/Shri T. Basheer, P.A. Antony, Hannan Mollah, Monoranjan Sur, B. Rajaravi Verma, Ajoy Mukhopadhyay, Haradhan Roy, Janardan Yadav, Sukhendra Singh, Santosh Kumar Gangwar, Rudrasen Chaudhary, Sartaj Singh, Sukhdeo Nandaji Kale, Chandresh Patel, Kodikkumnil Suresh.

The motion was adopted

*The Enacting Formula and the Long Title
were added to the Bill*

SHRI SUBODH KANT SAHAY: I beg to
move:

"That the Bill, as amended, be passed."

MR. SPEAKER: Since the lobbies are
already cleared I may put the motion to the
vote of the House.

The question is:

"That the Bill, as amended, be
passed."

The Lok Sabha divided.

AYES

Division No. 7

12.52 hrs

Abedya Nath, Mahant

Acharia, Shri Basudeb

Adaikalaraj, Shri L.

Advani, Shri L.K.

Agnihotri, Shri Rajendra

Ahmed, Shri Kamaluddin

Akbar, Shri M.J.

Ali, Shrimati Subhashini

Anbarasu, Shri Era

Antony, Shri P.A.

Antulay, Shri A.R.

Argal, Shri Chhaviram

Arunachalam, Shri M.

Asokaraj, Shri A.

Baga Reddy, Shri M.

Baig, Shri Arif

Bais, Shri Ramesh

Bajpai, Dr. Rajendra Kumari

Bala, Dr. Asim

Bala Goud, Shri T.

Balaraman, Shri L.

Barman, Shri Palas

Basavaraj, Shri G.S.

Basheer, Shri T.

Basu, Shri Anil

Basu, Shri Chitta

Bega Ram, Shri

Benjamin, Shri S.

Bhajan Lal, Shri

Bhakata, Shri manorajan

Bhatia, Shri Ram Sewak

Bhattacharya, Shrimati Malini

Bhosle, Shri Prataprao Baburao

Bhoye, Shri Reshma Motiram

Bhuria, Shri Dileep Singh

Birender Singh, Rao	Datta, Shri Amal
Bopche, Dr. Khushal Parasram	Dennis, Shri N.
Chakravorty, Shri Susanta	Deshmukh, Shri Ashok Anandrao
Chandra Shekhar, Shri	Deshmukh, Shri Chandubhai
Chandrasekhar, Shrimati M.	Dev, Shri Sontosh Mohan
Chandrashekharapa, Shri T.V.	Devarajan, Shri B.
Charles, Shri A.	Devi Lal, Shri
Chatterjee, Shri Nirmal Kanti	Dhakane, Shri Babanrao
Chatterji, Shri Somnath	Dhankhar, Ch. Jagdeep
Chaudhary, Shri Ishwar	Dhawan, Shri Harmohan
Chaudhary, Shri Ram Prasad	Dhamal, Prof. Prem Kumar
Chaudhary, Shri Rudrasen	Dikshit, Shri Narsinghrao
Chaudhry, Shri Kamal	Dome, Dr. Ram Chandra
Chauhan, Shri Prabhatsinh	Dore, Shri Raja Ambanna Nayak
Chavan, Shrimati Premalabai	Faleiro, Shri Eduardo
Chennithala, Shri Ramesh	Gadgil, Shri V.N.
Chennupati, Shrimati Vidya	Gaikwad, Shri Udaysingrao Nanasasheb
Chinta Mohan, Dr.	Gajapathi, Shri Gopi Nath
Choudhury, Shri Saifuddin	Gandhi, Shri Rajiv
Chowdhary, Shri Dasai	Gangwar, Shri Santosh Kumar
Damor, Shri Somjibhai	Gavit, Shri Manikrao Hodlya
Danwe, Shri Pundlik Hari	Giri, Shri Sudhir
Das, Shri Bhakta Charan	Giriyappa, Shri C.P. Mudala
Dasgupta, Dr. Biplab	Gomango, Shri Giridhar

Gounder, Shri A.S.	Kamal Nath, Shri
Gowda, Shri D.M. Putte	Kamble, Shri Arvind Tulshiram
Gudadinni, Shri B.K.	Kamson, Prof. Meijinlung
Gupta, Shri Dharpal Singh	Kapse, Prof. Ram Ganesh
Gupta, Shri Janak Raj	Kareddula, Kumari Kamalaji
Handoo, Shri Piyare Lal	Kasu, Shri Venkata Krishna Reddy
Hannan Mollah, Shri	Kataria, Shri Gulab Chand
Hansda, Shri Matilal	Kaul, Shrimati Sheila
Het Ram, Shri	Khan, Shri Sukhendu
Jaffer Sharief, Shri C. K.	Khan, Shri Zulfiquar Ali
Jag Pal Singh, Shri	Khandelwal, Shri pyarelal
Jai Prakash, Shri	Khanoria, Major D.D.
Jamuna, Shrimati J.	Khatique, Shri Shanker Lal
Janardhanan, Shri Kadambur M.R.	Khurana, Shri Madan Lal
Jangde, Shri Resham Lal	Konthala, Shri Rama Krishna
Jaswant Singh, Shri	Kotadia, Shri Manubhai
Jatav, Shri Than Singh	Krishna, Shri G.
Jayamohan, Shri A.	Krishna Kumar, Shri S.
Jeevarathinam, Shri R.	Kumaramangalam, Shri P.R.
Joshi, Shri Dau Dayal	Kuppuswamy, Shri C.K.
Ju Deo, Shri Dilip Singh	Kurien, Prof. P.J
Kale, Shri Sukhdeo Nandaji	Kushwaha, Shri Jagdish Singh
Kalka Das, Shri	Lakshmanan, Prof. Savithri
Kalvi, Shri Kalyan Singh	Lodha, Shri Guman Mal

Mahadik, Shri Vamanrao	Mukhopadhyay, Shri Ajoy
Mahajan, Shrimati Sumitra	Munda, Shri Karia
Mahajan, Shri Y.S.	Muraleedharan, Shri K.
Mahata, Shri Chitta	Murthy, Shri Kusuma Krishna
Maheshwar Singh, Shri	Muthiah, Shri R.
Makkasar, Shri Shopat Singh	Naik, Shri G. Devaraya
Malhotra, Shri Vijay Kumar	Naik, Shri Ram
Malik, Shri Purna Chandra	Naikar, Shri D.K.
Mallik, Shri Mangaraj	Nandi, Shri Yellaiah
Mallikarjun, Shri	Narayanan, Shri K.R.
Mandal, Shri Sanat Kumar	Narayanan, Shri P.G.
Manemma, Shrimati T.	Nathu Singh, Shri
Marbaniang, Shri Peter G	Netam, Shri Arvind
Masudal Hossain, Shri Syed	Odeyar, Shri Channaiah
Mathew, Shri Palai K.M.	Oraon, Shrimati Sumati
Mayekar, Shri Gopalrao	Pal, Shri Rupchand
Meena, Dr. Kirodi Lal	Pandey, Prof. Yadu Nath
Meghwal, Shri Kailash	Pandeya, Dr. Laxminarayan
Mehta, Shrimati Jayawanti navinchandra	Pandian, Shri D.
Mewar, Shri Mahendra Singh	Panja, Shri Ajit
Mishra, Shri Janeshwar	Paranjpe, Shri Baburao
Mishra, Shri Raj Mangal	Patel, Dr. A.K.
Mishra, Shri Satyagopal	Patel, Shri Arjunbhai
Mujahid, Shri B.M.	Patel, Shri Chandresh

Patel, Shri Prahlad Singh	Raghavji, Shri
Patel, Shri Shantilal Purushottam Das	Rahi, Shri Ramlal
Patel, Shri Somabhai	Rai, Shri Kalp Nath
Pathak, Shri Harin	Rai, Shri, M. Ramanna
Patidar, Shri Rameshwar	Raje, Shrimati Vasundhara
Patil, Shri Balasaheb Vikhe	Rajeshwaran, Dr. V.
Patil, Shri Prakashbapu Vasantrao	Rajeswari, Shrimati Basava
Patil, Shri S.T.	Raju, Shri M.M. Pallam
Patil, Shri Shankarrao	Raju, Shri S. Vijayai Rama
Patil, Shri Shivraj V.	Rajveer Singh, Shri
Patil, Shri Uttamrao	Ram Babu, Shri A.G.S.
Patil, Shri Uttamrao Lakmanrao	Ram Prakash, Ch.
Patil, Shri Yashwantrao	Ram Sagar, Shri (Bara Banki)
Patnaik, Shri Sivaji	Ramachandran, Shri Mullappally
Penchalliah, Shri P.	Ramdass, Dr. R.
Peruman, Dr. P. Vallal	Ramakrishna, Shri Y.
Poojary, Shri Janardhan	Ramamurthy, Shri K.
Potdukhe, Shri Shantram	Rana, Shri Kashiram Chhabildas
Prabhu, Shri R.	Ranga, Prof. N.G.
Pradhani, Shri K.	Rao, Shri J. Chokka
Pramanik, Shri Radhika Ranjan	Rao, Shri J. Vengala
Prasad, Shri V. Sreenivasa	Rao, Shri P.V. Narasimha
Purohit, Shri Banwarilal	Rao, Shri R. Gundu
Purushothaman, Shri Vakkom	Rao, Shri Srinivas

Rao, Shri V. Krishna	Sayeed, Shri P.M.
Rathod, Shri Uttam	Scindia, Shrimati Vijayaraje
Rathor, Dr. Bhagwan Dass	Sekhar, Shri M.G.
Rawat, Shri Harish	Selvam, Shri Kanci Panneer
Rawat, Prof. Rasa Singh	Sema, Shri Shikha
Ray, Dr. Sudhir	Shah, Shri Babubhai Meghji
Raychaudhuri, Shri Sudarsan	Shakya, Dr. Mahadeepak Singh
Reddy, Shri A. Venkata	Shakya, Shri Ram Singh
Reddy, Shri B.N.	Shankaranand, Shri B.
Reddy, Shri Bojja Venkata	Shanmugam, Shri P.
Reddy, Shri Kotla Vijaya Bhaskara	Sharma, Shri Chiranji Lal
Reddy, Shri P. Narsa	Sharma, Shri Dharm Pal
Reddy, Shri R. Surender	Shastri, Shri Kapil Dev
Reddy, Shri Rajamohan	Shekhada, Shri Govindbhai Kanjibhai
Roy, Shri Haradhan	Shingada, Shri D.B.
Sadul, Shri Dharmanna Mondayya	Shiwankar, prof. mahadeo
Sahay, Shri Subodh Kant	Shrivastava, Dr. Shailendranath
Sai, Shri A. Pratap	Sidnat, Shri S.B.
Sai, Shri A. Larang	Silvera, Dr. C.
Sai, Shri Nand Kumar	Singam, Shri Basavapunnaiyah
Saran, Shri Daulat Ram	Singaravadivel, Shri S.
Sartaj Singh, Shri	Singh, Shri Anand
Sathe, Shri Vasant	Singh, Shri Dhanraj
Save, Shri Moreshwar	Singh, Shri Dharmgaj

Singh, Shri Jagannath	Tiwari, Shri Janardan
Singh, Shri K. Manvendra	Topdar, Shri Tarit Baran
Singh, Shri Lalit Vijay	Umbrey, Shri Laeta
Singh, Shri Lokendra	Vaghela, Shri Shankersinh
Singh, Prof. N. Tombi	Varma, Shri B. Rajaravi
Singh, Shri Sukhendra	Varma, Shri Dharmesh Prasad
Singh, Shri Uday Pratap	Varma, Shri Ratilal Kalidas
Singh Deo, Shri A.N.	Varms, Shri S.C.
Sinha, Shrimati Usha	Vekaria, Shri S.N.
Sodhi, Shri Mankuram	Venkatesan, Shri P.R.S.
Solanki, Shri Surajbhanu	Venkatswamy, Shri G.
Sonkar, Shri Kalpnath	Verma, Shri Phool Chand
Srikantaiah, Shri H.C.	Verma, Shrimati Usha
Sukhbans Kaur, Shrimati	Vijayaraghvan, Shri A.
Sultanpuri, Shri K.D.	Viswanatham, Dr.
Sundararaj, Shri N.	Yadav, Shri Baleshwar
Suryawanshi, Shri Narsingrao	Yadav, Shri Chhotey Singh
Tarwala, Shri Amratlal Vallabhdas	Yadav, Shri Hukumdeo Narayan
Thakore, Shri Gobbhaji Mangaji	Yadav, Shri Janardan
Thambi Durai, Dr.	Yazdani, Dr. Golam
Thomas, Shri P.C.	Yuvraj, Shri
Thorat, Shri S.B.	Zainal Abedin, Shri
Thungon, Shri P.K.	NOES
Tiwari, Shri Brij Bhushan	Banatwalla, Shri G.M.

Prasad, Shri R.S.

Members present and voting.

Roy, Shri A. K.

The Bill, as amended, is passed by the requisite majority, in accordance with the provisions of Article 368 of the Constitution.

Sait, Shri Ibrahim Sulaiman

The motion was adopted

MR. SPEAKER: Subject to correction,*
the result of the division is:

MR. SPEAKER: The House stands
adjourned to reassemble tomorrow at 11
A.M.

Ayes: 321

Noes: 4

12.55 hrs.

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the

*The Lok Sabha then adjourned till Eleven
of the Clock on Tuesday, the 12th March,
1991/Phalguna 21, 1912 (Saka)*

*The following members also recorded their votes.

Ayes: S/Shri Rajmangal Pande, Nakul Nayak, Bega Ram Chauhan, Balgopal Mishra, N.J. Rathawa, R.N. Rakesh, Sanford Jhikram, Paras Ram Bhardwaj, R.S. Prasad, Vidyadhar Gokhle, D.J. Tandel, Yadendra Dutt, Girdhari Lal Bhargava, Kodikunnil Suresh

Noes: Shri Kirpal Singh
